

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
EASTERN ZONE BENCH, KOLKATA  
M.A. No. 39 of 2025/EZ  
(Arising out of O.A. No. 193/2024/EZ)**

**IN THE MATTER OF:**

**Madan Mohan Rout**

**... Applicant**

-Versus-

**Nilakantheswar Dev and Ors**

**... Respondents**

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Cuttack  
Date:30.01.2026

  
**PARTHA SARATHI NAYAK**  
**ADDL. GOVT. ADVOCATE**  
**E.No.O-1076/2003, MOB-9437277043**



**BEFORE THE NATIONAL GREEN TRIBUNAL,  
EASTERN ZONE BENCH, KOLKATA**

**M.A. No. 39 of 2025/EZ  
(Arising out of O.A. No. 193/2024/EZ)**

**IN THE MATTER OF:**

Madan Mohan Rout ... Applicant

–Versus–

Nilakantheswar Dev and Ors ... Respondents

**COMPLIANCE AFFIDAVIT FILED ON BEHALF OF  
RESPONDENT NO. 4**

I, Sri Dibya Jyoti Parida, aged about 37 years, S/o Prasanna Kumar Parida, presently serving as District Magistrate & Collector, Puri, At/PO: Puri, Dist: Puri, do hereby solemnly affirm and state as follows:

1. That, I am Respondent No. 4 in the Original Application fully acquainted with the facts and circumstances of the case, and competent to swear this affidavit.
2. That the deponent has highest regards to the direction issued by this Hon'ble Tribunal. The deponent cannot dare to undermine the order passed by this Hon'ble Tribunal. The deponent begs unconditional apology for non filing of the compliance affidavit before 31.07.2025.

Dibya Jyoti Parida

COLLECTOR, PURI



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It may be submitted that this deponent joined as Collector, Puri on 25.07.2025 and personally visited Chandan Pokhari along with the Sub-Collector, Puri, Tahasildar, Puri and BDO, Puri Sadar to ascertain the status of Chandan Pokhari. During the visit, the BDO, Puri Sadar was instructed to finalise the Detailed Project Report (DPR) for the overall development of the said pond in accordance with the directions issued by the Hon'ble National Green Tribunal (NGT). Since Chandan Pokhari was full of water and the terrain was water-logged and complex due to the existence of unauthorised drains connection, preparation of the DPR within the stipulated time was not feasible. Consequently, there has been a delay in preparation of the DPR. Upon receipt of the estimate from the BDO, Puri Sadar, the Sub-Collector, Puri submitted the proposal to the Commissioner of Endowments, Odisha, Bhubaneswar for sanction of funds for execution of development works around Chandan Pokhari, which is presently awaited. On receipt of the fund from the Commissioner of Endowments, immediate steps shall be taken for the development of Chandan Pokhari. Due to the aforesaid circumstances, there has been a delay in submission of the compliance affidavit before the Hon'ble NGT prior to 31.07.2025. This deponent is assuring the Hon'ble Tribunal to remain more vigilant to

*Dilip Kumar Panda*

COLLECTOR, PURI

*Shashishekhar Dash*



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carry out the order passed by this Hon'ble Tribunal in future and to comply the order passed in letter and spirit.

3. That, the present affidavit is being filed in compliance with the order dated 04.04.2025 passed by the Hon'ble Tribunal in O.A. No. 193/2024.
4. That, the Hon'ble Tribunal in his Order dated 04.04.2025 has directed the Collector and District Magistrate, Puri (Respondent No.4) to complete all the works as contemplated in Paragraph 10 of the order i.e
  - a. Weeding and de-siltation of Chandan Pokhari is to be done.
  - b. Construction of a guard wall is to be made to protect the "Chandan Pokhari."
  - c. Construction of steps is to be done.
  - d. Outlet drainage Channel and culvert is to be constructed for discharge of water to Musa River;
  - e. Tahasildar, Puri has been requested to conduct enforcement drive to stop drainage of waste water drainage by households and shopkeepers in Chandan Pokhari.
  - f. The estimates of the above projects is to be prepared by the Gopinathpur Grampanchayat.
  - g. The temple and its properties are under Endowment. So Trust is to be requested to obtain necessary permission and the trust will place fund

*Dibya Jyoti Panda*

COLLECTOR, PURI

*Amrinder*



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to Block Development Officer, Puri for execution of above works.

5. That, pursuant to the order dated 04.04.2025, the Respondent No. 4, vide letter No. 1694/Judl dated 13.05.2025, requested the Sub-Collector, Puri, Block Development Officer, Puri Sadar Block, and the Tahasildar, Puri, to submit compliance reports regarding implementation of the order of the Hon'ble NGT for filing of the compliance affidavit.

Copy of the Letter No. 1694/Judl dated 13.05.2025 of the respondent No. 4 is annexed hereto as **ANNEXURE-J/4 Series.**

6. That, despite Order No. 8259/416-G dated 21.09.2024 of the Assistant Commissioner of Endowments, Bhubaneswar, directing the Ex-Interim Trustee, Sri Lalit Kumar Rath, to hand over complete charge of the institution including movable and immovable properties of Shree Gopinath Dev and others, he has failed to do so till date despite multiple intimations from the Sub-Collector's office, thereby preventing him, as Interim Trustee of the Interim Trust Board, from managing the day-to-day affairs of the deity and from protecting its interests in land-related issues

*Handwritten signature*

*Dibhya Jyoti Panda*  
COLLECTOR, PURI



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involved in O.A. No. 193 of 2024 before the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata.

Copy of the Memo No.10511 dated 04.10.2025 & Letter No 3681, dated 02.04.2025 along with its enclosures of the Sub-Collector, Puri is annexed hereto as **ANNEXURE-K/4 Series.**

7. That, the Assistant Commissioner of Endowments, Bhubaneswar, vide his letter No. 6190 dated 30.06.2025, instructed the Sub-Collector, Puri – cum – Interim Managing Trustee of the Temple, to request the BDO, Puri Sadar, for cleaning the fund using Government funds. Further, he directed the Sub-Collector, Puri – cum – Interim Managing Trustee, to file a case under Section 25 of the O.H.R.E. Act, 1951, before the Commissioner of Endowments, Bhubaneswar.

Copy of the Memo No.6190 dated 30.6.2025 of Assistant Commissioner of Endowments, Bhubaneswar is annexed hereto as **ANNEXURE-L/4.**

8. That, the Sub-Collector, Puri – cum – Interim Managing Trustee of the Temple submitted his report

*Dilip Jyoti Panda*

COLLECTOR, PURI



*[Handwritten signature]*

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vide letter No. 433 dated 16.01.2026 & Memo No 728, dated 22.01.2026, which reveals that as regards to weeding of "Chandan Pokhari", the Block Development Officer, Puri Sadar has reported vide his letter No. 5933 dt. 19.08.2025 that the said work was done by the Gopinathpur Gram Panchayat out of funds available under Swachha Bharat Mission at the Gram Panchayat level and the said work has been completed. With regards to De-siltation, Construction of guard wall, Steps and Outlet drainage Channel and Culvert, the B.D.O. Puri Sadar has estimated for taking up the works as cited above and the estimate cost amounting to Rs. 79, 82, 000/- (Rupees Seventy Nine Lakhs Eighty Two Thousand). Accordingly, the Sub-Collector, Puri, vide letter No. 727/Gen dated 22.01.2026, has forwarded for approval the proposal of the BDO, Puri Sadar, to the Commissioner of Endowments, Odisha, Bhubaneswar, seeking sanction of funds as per the estimate for construction work around Chandan Pokhari. As regards to conduct an enforcement drive to stop drainage of waste water, the Tahasildar, Puri has made enforcement drive to stop drainage of water by households and shop keepers to Chandan Pokhari and necessary awareness has also been made. The Tahasildar, Puri was asked to carry out a through demarcation in order to ascertain the exact

*Dibya Jyoti Parida*

**COLLECTOR, PURI**

*[Handwritten signature]*



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quantum of encroachment of the water body of Chandan Pokhari. The Tahasildar, Puri vide his letter No. 8604 dt. 01.09.2025 has reported that, out of Ac.0.970 decimal of Plot No. 564, Khata No. 126 (the water body) under Mouza- Gopinathpursamil Routarapur, only Ac.0.040 decimal has been encroached by the private entities by installing shops. As the property stands recorded in the name of the deities Shree Nilakantheswar Dev, Shree Gopinath Dev and Shree Durgadevi Thakurani Bije Nijigaon as per the existing Revenue Records (R.O.R.), the Tahasildar is not competent to initiate O.P.L.E. Case under the O.P.L.E. Act, 1972 for eviction of the encroachers as the land belongs to the Endowment. Consequently, the Commissioner of Endowments, Odisha, Bhubaneswar was requested vide Letter No. 3681 dated 02.04.2025 and subsequent reminders to take necessary action under the O.H.R.E. Act, 1951 for eventual eviction of the encroachers.

*Signature*

Copy of the letter No.433 dated 16.01.2025 & letter No.727/Gen dt. 22.01.2026 of the Sub-Collector, Puri, letter No. 5933 dt. 19.08.2025 of BDO Puri Sadar & letter No. 8604 dt. 01.09.2025 of Tahasildar, Puri is



*Dilip Sapti Panda*

COLLECTOR, PURI



annexed hereto as ANNEXURE-M/4  
Series.

- 9. That, the deponent craves leave of this Hon'ble Tribunal to file further affidavit(s) if deemed necessary.
- 10. That, the facts stated herein are true to the best of my knowledge and based on official records.

Identified by

  
G.P. Puri

  
DEPONENT  
COLLECTOR, PURI

Solemnly affirmed before me by Ditya Jyoti Parida who is identified before me by Sri Ashok Kumar Swain, Govt. Pleader, Puri of G.P. office whom I personally know.

This the day of 30<sup>th</sup> January, 2026.

NOTARY PUBLIC, PURI



CERTIFICATE

Certified that cartridge papers are not readily available.

Cuttack  
Date: 30.01.2026

  
PARTHA SARATHI NAYAK  
ADDL. GOVT. ADVOCATE  
E.No.O-1076/2003, MOB-9437277043

Sl. No. 48  
Dated 30.01.26



Solemnly Affirms & Signs  
before me on this 30th  
day of January at 4.00 PM

  
Notary Govt. of India





ଜିଲ୍ଲାପାଳ ଏବଂ ଜିଲ୍ଲା ମାଜିଷ୍ଟ୍ରେଟଙ୍କ କାର୍ଯ୍ୟାଳୟ, ପୁରୀ

OFFICE OF THE COLLECTOR & DISTRICT MAGISTRATE, PURI

Tel: 06752- 222033 (R) 222034 (O) Fax No. : 223939  
Website: www.puri.nic.in, E-Mail: dm-puri@nic.in  
e-mail ID- : judicialpuri2023@gmail.com

Annexure - I/4 Series 244



Letter No. 1694 /Judl dt- 13-05-25

To

The Sub- Collector, Puri  
Block Development Officer, Sadar, Puri.

Sub:- O.A. No. 193 of 2024/EZ filed by Madan Mohan Rout – vrs- Sri Nilakantha Dev and others in the Court of the National Green Tribunal, E.Z. Bench, Kolkata.

Sir,

In inviting a reference to the subject cited above, I am to enclose herewith the copy of the order dtd- 04.04.2025 of the Hon'ble National Green Tribunal, E.Z. Bench, Kolkata passed in O.A. No. 193 of 2024/EZ filed by Madan Mohan Rout – vrs- Sri Nilakantha Dev and others and to say that the Hon'ble Tribunal has directed to complete all the works and to file compliance affidavit by 31.07.2025.

You are therefore, requested to take steps for implementation of the order of the Hon'ble Tribunal at an early date and submit the compliance report to this office latest by 15.07.2025 positively for filing of compliance affidavit on or before 31.07.2025 as the case is posted to 31.07.2025 for hearing.

This may please be treated as Extremely Urgent.

Yours faithfully,

sl

Collector, Puri

Memo No.

1695

/Judl dt-

13-05-25

Copy along with enclosures forwarded to the Tahasildar, Puri for information and necessary action.

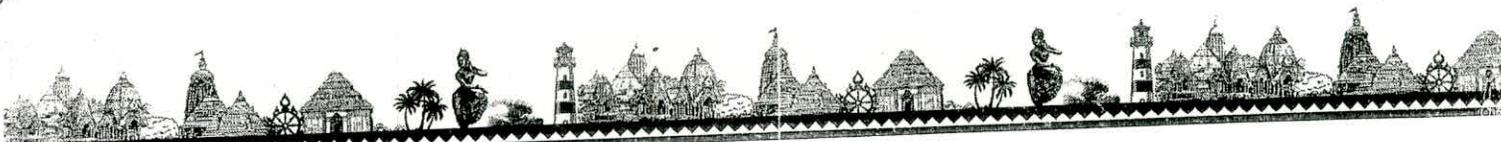
Three copy attested

Panchanan Panigrahi  
Asst. Collector,  
Judicial Collectorate, Puri

sl

Collector, Puri

13.05.25





245  
1354  
29-4-25

OFFICE OF THE ADVOCATE GENERAL, ODISHA, CUTTACK

E.MAIL-advgen@njc.in

LETTER NO. 18506 DATED 23/4/25

- set up  
in file
- To
- (1) The Addl. Chief Secretary to Govt.,  
Forest, Environment & Climate Change Deptt.,  
Bhubaneswar
  - (2) The Principal Secretary to Govt.,  
Panchayati Raj & Drinking Water Deptt.,  
Bhubaneswar
  - (3) The Collector & District Magistrate, Puri
  - (4) The Block Development Officer, Puri Sadar.
  - (5) The Superintending Engineer,  
Drainage Division, Puri.

Sub: O.A. NO. 193 OF 2024/EZ FILED BY MADANMOHAN ROUT VRS. NILAKANTHESWAR DEV & OTHERS

Sir,

It is to intimate you that, the aforesaid matter was heard on 04.04.2025 before Hon'ble National Green Tribunal, Eastern Zone, Kolkata & the Hon'ble Tribunal after hearing the parties has been pleased to dispose of the case with certain observation.

Copy of order dated 04.04.2025 passed in the above noted case is attached herewith for your kind perusal.

Please treat this letter as "Extremely Urgent" one and do the needful for proper compliance of order dated 04.04.2025 of Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata.

Yours faithfully,

  
23/4/25

(PARTHA SARATHI NAYAK)  
ADDL. GOVT. ADVOCATE  
MOB NO.9437277043

Encl:-As above

Three copy attested  
Panchanan Parjita  
Asst. Collector,  
Judicial Collectorate, Puri

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Item No.07

Court No.1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Original Application No.193/2024/EZ

Madanmohan Rout Applicant(s)  
Versus  
Nilakanteswar Dev & Ors. Respondent(s)

Date of hearing: 04.04.2025

**CORAM: HON'BLE MR. JUSTICE B. AMIT STHALEKAR, JUDICIAL MEMBER  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

For Applicant(s) : Mr. Afraaz Suhail, Adv. (in Virtual Mode)

For Respondent(s) : Mr. Satya Brata Mohanty, AGA for R-2,3,4,7 & 8  
(in Virtual Mode),  
Mr. Dipanjan Ghosh, Adv. for R-5

**ORDER**

1. Mr. Afraaz Suhail, learned Counsel is present (in Virtual Mode) on behalf of the Applicant.
2. Affidavit dated 02.04.2025 has been filed on behalf of the Respondent No.4, Collector and District Magistrate, Puri ; the same is taken on record.
3. Mr. Satya Brata Mohanty, learned Additional Government Advocate holding brief of Mr. Partha Sarathi Nayak is present on behalf of the State Respondents, Government of Odisha.
4. Heard Mr. Afraaz Suhail for the Applicant, Mr. Satya Brata Mohanty for the State Respondents and Mr. Dipanjan Ghosh for the Odisha State Pollution Control Board.

***(The final order of this case shall be uploaded in the NGT Website by separate sheets of paper)***

.....  
**B. Amit Sthalekar, JM**

.....  
**Dr. Afroz Ahmad, EM**

April 04, 2025,  
Original Application No.193/2024/EZ  
SKB

*True copy attested*  
*Panchanan*  
*Jarita*  
**Asst. Collector,**  
**Judicial Collectorate, Puri**

Item No.07

Court No.1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Original Application No.193/2024/EZ

**In the matter of:**

**Madanmohan Rout**  
S/o Late Laxmidhar Rout  
At/PO v- Gopinathpur  
PS - Puri Sadar,  
Puri - 752002

.... Applicant(s)

Versus

**1. Sri Nilakanteswar Dev and other deities**

Represented through Trustee  
At - Gopinathpur,  
Puri - 752001

**2. State of Odisha**

Represented through Addl. Chief Secretary of  
Department of Forest, Environment and Climate Change,  
At - Sachivalaya Marg,  
Bhubaneswar - 751001

**3. State of Odisha**

Represented through Principal Secretary of  
Panchayati Raj and Drinking Water Department  
At - Sachivalaya Marg,  
Bhubaneswar,  
Pin - 751001

**4. Collector and District Magistrate, Puri**

At - Collector Office,  
Governor House Road  
Puri - 752002

**5. Odisha State Pollution Control Board**

Represented through Member Secretary  
At - Paribesh Bhawan,  
A/118, Nilakantha Nagar, Unit-8,  
Bhubaneswar - 751012

**6. Commissioner of Endowments of Odisha**

At - Debottar Bhawan,  
Near Civil Court, BJB Nagar,  
Bhubaneswar - 751014  
Dist - Khurda

**7. Block Development Officer, Puri Sadar**

At - Srikhetra Road,  
Puri - 752002

Trace copy attested

*Panchanan Paraj*  
Asst. Collector,  
Judicial Collectorate, Puri

**8. Superintending Engineer of Drainage Division**

At - Shreevihar,

Puri - 752003

.... Respondent(s)

Date of hearing: 04.04.2025

**CORAM: HON'BLE MR. JUSTICE B. AMIT STHALEKAR, JUDICIAL MEMBER  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

For Applicant(s) : Mr. Afraaz Suhail, Adv. (in Virtual Mode)

For Respondent(s) : Mr. Satya Brata Mohanty, AGA for R-2,3,4,7 & 8  
(in Virtual Mode),  
Mr. Dipanjan Ghosh, Adv. for R-5**ORDER**

1. Heard Mr. Afraaz Suhail, learned Counsel for the Applicant appearing in Virtual Mode, Mr. Satya Brata Mohanty, learned Additional Government Advocate appearing (in Virtual Mode) on behalf of the State of Odisha and Mr. Dipanjan Ghosh, learned Counsel appearing for the Odisha State Pollution Control Board.
2. The Applicant has filed the present Original Application seeking a direction to the Respondents to revitalize the water body known as "Chandan Pokhari" by de-silting and removal of water hyacinths and other wild growths with a further direction to take steps for preventing dumping of solid and liquid waste into the said water body.
3. It is stated that there is a water body known as "Chandan Pokhari" situated in Khata No.126, Plot No.564, Mouza-Gopinathpur, Routraypur, Dist-Puri, Odisha. It is stated that the said water body in question belongs to the deity Sri Sri Nilakanteswar Dev and is stated to have been patronized by Sri Chaitanya Mahaprabhu, founder of the Gaudiya Vaishnavism who is said to have visited Puri in 1510 AD and established the said temple.

*Three copy attached**Panchanan  
Puri***Asst. Collector,****Judicial Collectorate Puri**

- X -

4. It is stated that the management of the deity is headed by Sub-Collector, Puri and Tehsildar-Puri as per directions of the Additional Commissioner of Endowments.
5. It is alleged that the water body in question has started losing its water retention capacity due to uncontrolled pollution and encroachment and is being converted into a dumping yard by dumping all kinds of solid and liquid waste of the nearby areas. It is stated that the water body is used not only for farming and fishing purposes but also for religious rituals.
6. The Collector and District Magistrate, Puri has filed its affidavit dated 02.12.2024 bringing on record the Joint Enquiry Committee Report dated 19.10.2024. The Committee Report is as under :-

**"FIELD VISIT REPORT OF THE COMMITTEE COMPRISING OF  
ADM(Gen), PURI, SENIOR SCIENTIST, ODISHA STATE POLLUTION  
CONTROL BOARD, BHUBANESWAR AS PER ORDER DATED  
24.09.2024 OF LEARNED NGT, EASTERN ZONE BENCH, KOLKATA IN  
CONNECTION WITH O.A. NO.193/2024/EZ FILED BY MADANMOHAN  
ROUT - VRS.- SRI NILAKANTESWAR DEV & OTHERS  
XX**

*In pursuance of order dated 24.09.2024 of Hon'ble NGT, Eastern Zone Bench, Kolkata in O.A. No.193/2024/EZ filed by Madan Mohan Rout -Vrs- Nilakantheswar Dev & Others, the Committee comprising of Addl. District Magistrate (Gen); Puri and Additional Chief Environmental Scientist & Regional Officer, Odisha State Pollution Control Board, Bhubaneswar along with the Tahasildar, Puri, Dy. Collector, Judicial, Revenue Supervisor, R.I., A.R.I. of Bira Harekrushnapur visited the alleged site i.e. water body known as "Chandan Pokhari" situated in Mz- Gopinathpur, Khata No.126, Plot No.564, A.C 0.97 dec. kism-Jalasaya-1 Dist- Puri, Odisha on 19.10.2024 at about 12.45 P.M.*

*During the visit, the petitioner Sri Madan Mohan Rout, village Gentries like Natabar Rout, Bhimasen Majhi, Biswa Ranjan Behera and Sahadeb Rout were also present.*

**Allegation :** *It is alleged that the water body in question has started losing its water retention capacity due to uncontrolled pollution and*

*Three copy attested*  
*Ranjan Puri*  
**Asst. Collector,**  
**Judicial Collectorate, Puri**

- X -

encroachment and is being converted into dumping yard by dumping all kinds of solid and liquid waste of the nearby areas. It is stated that the water body is used not only for farming and fishing purposes but also for religious purpose.

**Opinion of the Local Gentries :-**

The Committee discussed with the PRI members and village gentries present there. The village gentries have opined that the Chandan Pokhari was used for "Chapa" for the Deities during Chandan Yatra near about 8 to 10 years ago and the pilgrims were also using for taking bath. The local villagers were using the Chandan Pokhari for bathing purpose. Now it is not used by the local people due to available of pipe water supply in each and every house hold.

**Observation :-**

The committee observed that the water body is enclosed from three sides by private plots, School and temple premises. Commercial establishment exist on the fourth side along the Bhubaneswar - Puri connecting road near Atharnala Chowk at Puri. It was found that the pond has been fully covered with water hyacinth which restricts the flow of the sunlight and air entering the pond creating an anaerobic condition. Some private houses and private shops are discharging their domestic waste water directly into the pond. They are also dumping the household solid wastes near the pond area. As this area comes under Panchayat jurisdiction and does not come under Puri Municipality for which the solid wastes are not removed regularly. The pond has been severely polluted and it is not in use.

It is a fact that the Chandan Pokhari is not used by Public since last 8 to 10 years. So due to non-use of the said pond, the water is covered with water, hyacinth and nobody has taken step for removal of it. It is a fact that the said water body "Chandan Pokhari" belongs to the Deity Sri Sri Nilakantheswar Dev. It may be used for religious purpose by the management of Deity Sri Sri Nilakantheswar Dev.

The Committee suggests that the Chandan Pokhari required immediate renovation.

**Recommendation :-**

True copy attested  
 Panchangan  
 Asst. Collector,  
 Judicial Collectorate, Puri

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1. *The existing hyacinth shall be removed completely from the pond.*
  2. *The private houses and the private shops shall be instructed to stop discharge of the domestic waste water into the pond.*
  3. *The private houses and the private shops shall also be instructed to stop throwing/dumping of the hoiuse hold and the shop solid waste into the pond.*
  4. *The pond shall be desilted, proper lined embankment shall be provided around the pond so that no outside waste enters into the pond.*
  5. *The pond shall also be provided with an outlet to release the excess water from the pond to nearby drainage system to avoid over flow to the nearby areas during rainy season."*
7. Perusal of the Enquiry Report shows that the water body in question is losing its water retention capacity due to uncontrolled pollution and encroachment and is being converted into a dumping yard by dumping all kinds of solid and liquid waste of the nearby areas. It is categorically stated that the water body is being used not only for farming and fishing but also for religious purposes.
8. The Inspection Committee in the course of its inspection, also discussed the issues with the Applicant who was present during inspection as also some of the village Gentry like Natabar Rout, Bhimasen Majhi, Biswa Ranjan Behera and Sahadeb Rout who stated that the Chandan Pokhari was used for "Chapa" for the Deities during Chandan Yatra near about 8 to 10 years ago and pilgrims and local villagers were also using the Chandan Pokhari for bathing purposes.
9. The Committee in its report under the heading "Observation" has stated that the waterbody in question is enclosed from three sides by private plots, Schools and temple premises ; commercial establishment exists on the fourth side along the Bhubaneswar-Puri connecting road near Atharnala Chowk at Puri ; it was found

True copy attested

S. Anandan  
forAsst. Collector,  
Judicial Collectorate, Puri

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that the pond was completely covered with the water hyacinth which restricts the flow of sunlight and air entering the pond creating an anaerobic condition ; some private houses and private shops are discharging their domestic waste water directly into the pond and are also dumping household solid waste near the pond area. It is also observed that the area falls under the Panchayat jurisdiction and does not come under the Puri Municipality.

10. Further affidavit dated 03.02.2025 has been filed by the Collector, Puri stating that the Collector and District Magistrate, Puri vide its letter dated 27.12.2024 requested the Block Development Officer (BDO), Sadar, Puri to consult with the trustees of Sri Nilakantheswar Dev, PRI Members, households and shops around the "Chandan Pokhari" and to take steps to implement the order of the National Green Tribunal and thereafter, the Block Development Officer (BDO), Sadar, Puri conducted a meeting with all the stakeholders on 29.01.2025 in the presence of the members of the Trust of Sri Nilakantheswar Dev Temple, Gopinathpur, local gentry, local Sarapanch and PEO, Gopinathpur in his office and the following decisions were taken :-

- a. Weeding and De-siltation of "Chandan Pokhari" is to be done.
- b. Construction of guard wall is to be made to protect the "Chandan Pokhari".
- c. Construction steps is to be done.
- d. Outlet drainage Channel and Culvert is to be constructed for discharge of water to Musa River.
- e. Tahasildar, Puri has been requested to conduct enforcement drive to stop drainage of waste water drainage by hoiseholds and shop keepers to Chandan Pokhari.

True copy attested  
 Panchanan Paritosh  
 Asst. Collector,  
 Judicial Collectorate, Puri

- X -

- f. The estimate of the above projects is to be prepared by the Gopinathpur Gramapanchayat.
- g. The temple and it's properties are under Endowment. So Trust is to be requested to obtain necessary permission and the trust will place fund to Block Development Officer, Puri for execution of above works.

Copy of the proceedings of the meeting held on 29.01.2025 was also filed at page 66 of the paper book.

11. Further affidavit dated 02.04.2025 has been filed by the Collector, Puri and it is stated that as per the Report of the Block Development Officer, Puri Sadar Block :-

- i) A meeting was convened by the Block Development Officer, Puri with the Trustees of Sri Nilakantheswar Dev, PRI members, local Gentry and stakeholders regarding "Chandan Pokhari" of Gopinathpur.
- ii) The periphery cleaning and site clearance has been started by the Gopinathpur Gram Panchayat.
- iii) The Tahasilder, Puri has initiated the process of enforcement to stop waste water drainage by Households and Commercial Establishments around the Chandan Pokhari into the waterbody.

It is also stated that necessary permission for execution of works like construction of guard wall, construction of steps, outlet drainage channel and culvert for discharge to the Musa River has been sought from the Sub-Collector-cum-Interim Trustee Sri Nilakantheswar Dev Trust Temple by the Block Development Officer, Puri Sadar.

Three copy attested  
 Panchanan Puri  
 Asst. Collector,  
 Judicial Collectorate, Puri

~~X~~

12. It is stated that a Field Visit was conducted by the Sub-Collector, Puri, Block Development Officer, Puri Sadar Block, Tahasildar, Puri Sadar and Revenue Inspector, Biraharekrushnapur on 27.03.2025 in the presence of the Applicant and local gentry and it was observed that cleaning of Chandan Pokhari had been taken up by Gopinathpur Gram Panchayat under Puri Sadar Block by removing the water weeds, water hyacinth and sludge from the Pokhari in question.
13. It is stated that the total area of the pond as per the Revenue records is Ac. 0.97 dec. i.e. about 42.253 sq.ft. approximately under "Jalasaya" kism but there are encroachments along the embankment, the exact extent of which shall be determined only after a thorough demarcation of the plot.
14. The Collector, Puri in its affidavit further stated that the Tahasildar, Puri has been directed to conduct a thorough demarcation and determine the extent of encroachment and the type of encroachment after the end of March 2025. It is stated that persons around the adjoining area of the pond have constructed structures and have also rented out those structures to various shops and commercial establishments who are dumping garbage and waste into the pond along with domestic waste water. It is stated that the Sub-Collector has warned the residents and the shop owners not to throw any garbage or discharge domestic waste water into the pond.
15. It is also stated that since the property belongs to the Deity and it is not Government property, therefore it has been decided to move a request letter to the Commissioner of Endowment, Odisha for taking necessary action as per Hindu Religious Endowment Act. in

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respect of the occupants who have constructed structures and are occupying or renting out the property for both residential and commercial purposes by illegally taking possession of the property of the Deity. It is also stated that it has been decided to move the Commissioner of Endowment, Odisha with a request to take necessary steps in terms of Section 25 and 68 of the Orissa Hindu Religious Endowment Act, 1951 for handing over possession of the properties of the Deities to the Interim Trustee and the Interim Trust Board constituted vide order dated 21.09.2024 of the office of the Commissioner of Endowments, Odisha, Bhubaneswar.

16. Having gone through the pleadings of the parties and the submissions made by the Counsel and on perusal of the documents on record which have already been extracted hereinabove, we dispose of this Original Application with a direction to the Respondent No.4, Collector and District Magistrate, Puri to complete all the works as contemplated in para 10 hereinabove with regard to restoration of the waterbody in question to its original pristine form not only with regard to cleaning the waterbody but also removing of encroachments and steps taken in that regard and file affidavit of compliance by **31.07.2025**.
17. I.As, if any, stand disposed of accordingly.
18. There shall be no order as to costs.

.....  
**B. Amit Sthalekar, JM**

.....  
**Dr. Afroz Ahmad, EM**

April 04, 2025,  
Original Application No.193/2024/EZ  
SKB

*Trace copy extracted*  
*Panchanan*  
*Asst. Collector,*  
*Jariga*  
**Judicial Collectorate, Puri**



# OFFICE OF THE SUB-COLLECTOR, PURI

(General & Misc Section)

Email-subcollectorpuri@gmail.com Phone: 06752-222059

Letter No. 10510 /Gen Dated: 04.10.2025

To

**The Commissioner of Endowments,  
Odisha Bhubaneswar.**

Sub- Regarding non handing over of charge of Shree Gopinath Dev and others, At/Po-Gopinathpur Sasan @ Rautaraypur, PS- Puri Sadar, Puri by the Ex- Interim Trustee, Sri Lalit Kumar Rath.

Ref- This Office Letter No-3507 dtd 27.03.2025 & Letter No-8747 dtd 30.07.2025.

Sir,

In inviting a reference to the subject cited above, I am to intimate that as per Order No-8259/416-G dtd 21.09.2024 of Assistant Commissioner of Endowments, Bhubaneswar regarding hand over the complete charge of the institution including both movable and immovable property of Shree Gopinath Dev and others, At/Po-Gopinathpur Sasan @ Rautaraypur, PS- Puri Sadar, Puri by the Ex- Interim Trustee Sri Lalit Kumar Rath, Sri Ratha was intimated twice by this office to hand over the detail charges as per order to the undersigned. But till date he has not taken any steps towards handing over of charges, due to which the undersigned who is designated as Interim Trustee of the Interim Trust Board is unable to manage the day-to-day affairs of the deity and also unable to defend the interest of the deity in some complicated land related issues that has come to my notice while dealing with O.A. No- 193 of 2024 before the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata.

Therefore, you are requested to take necessary action and direct the Ex-Interim Trustee Sri Lalit Kumar Rath to hand over the detail charges to the undersigned without any further delay.

**Yours faithfully**

*Phene*  
04-10-25  
**Sub-Collector, Puri**

Memo No- 10511 Dt- 04, 10, 2025  
Copy submitted to the Collector & D.M., Puri for information.

*Phene*  
04-10-25  
**Sub-Collector, Puri**

*Free copy attested*  
*Punchanan*  
**Asst. Collector,**  
**Judicial Collectorate, Puri**



## OFFICE OF THE SUB-COLLECTOR, PURI

Email: subcollectorpuri@gmail.com Phone: 06752222059

Letter No. 2681 Dated. 02/04/2025

To,

The Commissioner of Endowments,  
Odisha, Bhubaneswar.

Subject: handing over of possession of the landed properties of the Deities Gopinath Dev & others at Gopinathpur Sasan, Puri.

Ref: Letter No.3507 dtd 27.03.25 of this office and order no.8259(3)/416-G.P(M) Dated 21.09.24 of the Office of the Commissioner of Endowments, Odisha, Bhubaneswar.

Sir,

In inviting a reference to the subject cited above and in enclosing the proceeding of the meeting held by the members of the interim trust board and others on dated 27.03.2025 in pursuance of orders of Hon'ble NGT in OA No. 193 of 2024/EZ in the matter of cleaning of Chandanpokhari at Gopinathpur Sasan, Puri I am to request you to take necessary steps in pursuance of Provisions of Sections 25 and 68 of Odisha Hindu Religious Endowment Act, 1951 for eventual eviction of unauthorized encroachers who have encroached parts of the pond.

It is further requested to move a proposal to the competent authorities in the Government to bring an amendment to the OHRE Act, 1951 in line with Section 16-A of Shree Jagannath Temple Act, 1955.

Moreover, the interim trust board may be authorized to incur expenses from the fund of the deity for de-siltation of the pond as well as for construction of the lined embankment around the pond in order to comply the order of the Hon'ble NGT.

*Phone*  
02/04/25

Sub-Collector, Puri

Memo No. 2682 /Date: 02/04/2025

Copy to BDO, Puri Sadar/ IIC, Puri Sadar PS for information and necessary action.

*True copy attested*

*Amcharan*  
*Janjya*  
Asst. Collector,

Judicial Collectorate, Puri

*Phone*  
02/04/25

Sub-Collector, Puri

- 22 -

Memo No. 3683 / Date: 02/04/2025  
Copy to the Collector & DM, Puri for kind information.

*Dheer*  
02/04/25  
Sub-Collector, Puri

*True copy attested*  
*Panchanan*  
*Paraja*  
Asst. Collector,  
Judicial Collectorate, Puri

~~2X~~

27/4/25

**OFFICE OF THE COMMISSIONER OF ENDOWMENTS, ODISHA, BHUBANESWAR**

**Present:** Sri Sishir Kumar Sahoo, (O.J.S)  
Assistant Commissioner of Endowments,  
Bhubaneswar.

**Sub:** Regarding formation of Interim Trust Board U/s 8(2) of the OHRE Act in respect of the deity Sri Gopinath Dev & Others, At/Po-Gopinathpur Sasan @ Rautraypur, PS-Puri Sadar, Dist-Puri.

**Ref:** Order dated.30.04.2024 passed in O.A. No.18/2005 U/s 41 of the OHRE Act.

Order No. 8259(3) /416-G.P(M) Dated 21-9-24

In pursuance to the Order dated. 30.04.2024 passed in O.A. No.18/2005 U/s 41 of the OHRE Act and in exercise of power U/s 8 (2) of the OHRE Act, the following three (03) persons are hereby appointed as members of the Interim Trust Board of the aforesaid institution for a period of one year for proper management of the institution and to prevent improper dealing of its properties from the date of issue of the Order.

1. The Sub-Collector, Puri.
2. The B.D.O. Puri Panchayat Samiti, Puri.
3. The Inspector-In-Charge, Puri Sadar P.S.

The Sub-Collector, Puri shall act as the Interim Managing Trustee of the Interim Trust Board and shall act in accordance with the provision of the O.H.R.E. Act and rules framed or deemed to have been framed there under from time to time. He is directed to take-over complete charge of the institution including both movable and immovable property from Sri Lalit Kumar Rath, Ex-Interim Trustee of the above institution and report compliance.

Assistant Commissioner of Endowments  
Bhubaneswar

**RP WITH AD**

**To,**

01 to 03- Persons concerned.

Memo No \_\_\_\_\_ / Date \_\_\_\_\_

Copy to Sri Lalit Kumar Rath, Ex-Interim Trustee of the above institution for information and necessary action. He is directed to hand over complete charge of the institution including both movable and immovable property to the Sub-Collector, Puri-cum-Interim Managing Trustee of the above institution and report compliance

Assistant Commissioner of Endowments  
Bhubaneswar.

Memo No \_\_\_\_\_ / Date \_\_\_\_\_

Copy to the B.C. to Asst. Commissioner of Endowments, Bhubaneswar for information and necessary action with reference to Order dated. 30.04.2024 passed in O.A. No.18/2005 U/s 41 of the OHRE Act.

Three copy attested  
Panchanan Panigrahy  
Asst. Collector,  
Judicial Collectorate, Puri

Assistant Commissioner of Endowments  
Bhubaneswar.

P.T.O

1371  
02.07.25



OFFICE OF THE COMMISSIONER OF ENDOWMENTS, ODISHA, BHUBANESWAR.

In the matter of Gopinath Deb & Sri Nilakantheswar Deb & Others At/ Po: Gopinathpur Sasan @ Rautraypur, PS- Puri Sadar Dist: Puri

Cleaning of Pond of the institution in compliance of the order of NGT.

Ref: Letter No.3681 dated 02.04.2025 of the Sub Collector, Puri-cum-Interim Managing Trustee of the institution.

Memo No. / 416-G P (M) Dated

With reference to the subject and letter cited above, the Sub Collector, Puri-cum-Interim Managing Trustee of the institution is hereby instructed to request the B.D.O, Puri Sadar for cleaning of the Pond utilising Govt. funds.

Further, he may file a case U/s 25 of the O.H.R.E. Act, 1951 before the Commissioner of Endowments, Odisha, Bhubaneswar for eviction of the encroachers from the embankment of the Pond.

*[Signature]*  
Asst. Commissioner of Endowments,  
Bhubaneswar.

To

The Sub Collector, Puri-cum-Interim Managing Trustee  
of the institution O/o the Sub-Collector, Puri

Memo No. 6190 /Dated 30-06-25

✓ Copy to the Block Development Officer, Puri Sadar and member of the Interim Trust Board for information and necessary action.

*[Signature]*  
Asst. Commissioner of Endowments,  
Bhubaneswar.

*[Signature]*  
Block Development Officer  
Puri Sadar

True copy attested  
*[Signature]*  
Asst. Collector,  
Judicial Collectorate, Puri



- 26 -

Annexure - M/4 Services 261

212  
16-1-24

**OFFICE OF THE SUB-COLLECTOR, PURI**

(GEN & MISC. SECTION)

Email: [subcollectorpuri@gmail.com](mailto:subcollectorpuri@gmail.com) Phone: 06752222059

No. 433 Dated 16.01.2025

To

The Collector, Puri

Sub- O.A No. 193 of 2024 filed by Madan Mohan Rout-Vrs- Shree Nilakantha dev and others before the Court of the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata.

Ref- Letter No. 2623/Judl. Dt. 29.07 2025 of Addl. District Magistrate, Puri

Sir

In inviting a reference to the letter on the subject cited above. I am to furnish here with the following compliance report on completion of all works as contemplated in the para 10 of the order dated 04.04.2025 of the Hon'ble National Green Tribunal. Eastern Zone Bench, Kolkata passed in O.A No. 193 of 2024.

1. With regards to Weeding of "Chandan Pokhari", the B.D.O. Puri Sadar has reported vide letter No. 5933 Dt. 19.08.2025 that the said work was done by Gopinathpur Gram Panchayat out of funds available under Swachha Bharat Mission at the Gram Panchayat level and the said work has been completed. Copy of letter is annexed as **Annexure-"A"**.
2. In order to comply the order of the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata, a letter was sent to the Commissioner of Endowment, Bhubaneswar vide this office letter No. 3681 dated 02.04.2025 to authorize the Interim Trust Board to incur expenses from the fund of the deity for de-siltation of the pond as well as for construction of the lined embankment around the pond along with other requests regarding necessary legal remedies relating to the immovable properties of the deity.

However, the Asst. Commissioner, Endowment, Bhubaneswar, Odisha vide letter No. 6190 dated 30.06.2025 has intimated B.D.O, Puri Sadar for cleaning the pond utilizing Govt. funds. Further, B.D.O, Puri Sadar has been requested to take up the work for implementation the order dated 04.04.2025 of the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata. Copies of the letter of the B.D.O, Puri Sadar and that of Asst. Commissioner, Endowment, Bhubaneswar, Odisha are annexed as **Annexure-"B" & "C"**.

Three copy attested  
Anjanan  
Asst. Collector, Puri  
Judicial Collectorate, Puri

3. With regards to De-siltation, Construction of guard wall, Steps and Outlet drainage Channel and Culvert, it is submitted that B.D.O, Puri Sadar has estimated for taking up the works as cited above and the estimate amounting to Rs. 79,82,000/- (Rupees Seventy-nine lakh eighty-two thousand only) has been communicated to the DM and Collector, Puri vide letter No. 5933 dated 19.08.2025 of B.D.O, Puri Sadar. The copies of the letter along with its enclosures are annexed as **Annexure-"D"**.
4. With regards to conduct an enforcement drive to stop drainage of waste water, it is submitted that the Tahasildar, Puri has made enforcement drive to stop drainage of waste water by households and shop keepers to Chandan Pokhari and necessary awareness has also been made.
5. However, the Tahasildar was asked to carry out a thorough demarcation in order to ascertain the exact quantum of encroachment of the water body or Chandan Pokhari. The Tahasildar vide letter No. 8604 dated 01.09.2025 has reported that out of Ac. 0.970 dec. of plot No. 564, khata No. 126 (the water body) under Mz- Gopinathour samil Routarapur only Ac. 0.040 dec. has been encroached by private entities by installing shops. The copy of the letter is annexed as **Annexure-"E"**.

However, as the property stands recorded in the name of the deity, Shree Nilakantheswar Dev, Shree Gopinath Dev, Shree Durgadevi Thakurani Bije Nijigaon, under the existing revenue laws of the State of Odisha, Tahasildar can not initiate OPLE case under the O.P.L.E Act, 1972 for eviction of the encroachers. Accordingly, the Commissioner of Endowment, Odisha, Bhubaneswar was requested vide this office letter No. 3681 Dt. 02.04.2025, No. 8749 Dt. 30.07.2025, No. 10510. Dt. 04.10.2025 and No. 13802 Dt. 26.12.2025 to take necessary steps under the O.H.R.E, Act 1951 for eventual eviction of the encroachers. Copies of letter No. 3681 Dt. 02.04.2025, No. 8749 Dt. 30.07.2025, No. 10510. Dt. 04.10.2025 and No. 13802 Dt. 26.12.2025 are annexed as **Annexure-"F"- Series**.

This is for favour of your kind information and necessary action.

Yours faithfully.

*Dheer*  
16-01-26

Sub-Collector, Puri

*True copy attached*  
*Jayaraman Jayaram*  
Asst. Collector,  
Judicial Collectorate, Puri



**OFFICE OF THE SUB-COLLECTOR, PURI**

(GEN & MISC SECTION)

Email: [subcollectorpuri@gmail.com](mailto:subcollectorpuri@gmail.com) Phone: 06752-222059

**Letter No. 727 /Gen. Dated. 22.01.2026**

To

**The Commissioner of Endowments, Odisha, Bhubaneswar.**

Sub: Request for placement of funds to take up the construction work in order to comply the Order Dt. 04.04.2025 of the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata passed in O.A No.193/2024/EZ filed by Madanmohan Rout-Vrs-Nilakantheswar Dev & Others.

Ref: This office Letter No. 3681 Dt. 02.04.2025, Letter No. 8749 Dt. 30.07.2025, Letter No. 10510. Dt. 04.10.2025 and Letter No. 13802 Dt. 26.12.2025

Sir

In inviting a kind reference to the subject cited above, I am to intimate that the letters cited under reference were sent to your good office for permission and placement of funds and carrying out desired eviction from the property of the deity in order to comply the order of the Hon'ble National Green Tribunal cited under subject above. Permission for taking of the work granted vide Memo No. 6190, Dt. 30.06.2025 of Asst. Commissioner of Endowments, Odisha, Bhubaneswar, but the Block Development Officer, Puri Sadar was advised to take up the work with Govt. fund.

It is pertinent to mention here that after a thorough discussion with Additional District Magistrate, Puri and Block Development Officer, Puri Sadar and subsequent instruction of Additional District Magistrate, Puri, BDO, Puri Sadar has submitted an estimate for placement of funds amounting to Rs. 79,82,000.00/- (Seventy-Nine Lakh Eighty Two Thousand) only for taking up the construction work around Chandan Pokhari in order to comply the Order Dt. 04.04.2025 of the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata.

Therefore, enclosing Letter No. 261 Dtd. 21.01.2026 of BDO, Puri Sadar along with the copy of the estimate, I am to request you for placement of fund and for necessary permission for taking up the construction work for compliance of the order of the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata.

Yours faithfully,

*Phere*  
22.01.26  
Sub-Collector, Puri

*Three copy attested*

*Panchanan Panigrahy*

Asst. Collector,  
Judicial Collectorate, Puri

- 2X -

11211

Memo No. 728 Dated 22.01.2026

Copy submitted to the District Magistrate & Collector, Puri for kind information and necessary action. Further I am to bring to your kind notice that Asst. Collector Sri Sauramya Ranjan Pradhan has been authorized to proceed to the office of the Commissioner of Endowment, Odisha, Bhubaneswar on 27.01.2026 for consultation and filing of case against the encroachers under the O.H.R.E Act, 1951 for eventual eviction of the encroachers from the deity land.

*Dhara*  
22.1.26

Sub-Collector, Puri

Memo No. 729 Dated 22.01.2026

Copy forwarded to the Tahasildar, Puri/ BDO, Puri Sadar for information and necessary action.

*Dhara*  
22.1.26

Sub-Collector, Puri

True copy attested

*Sanchanan Paraja*

Asst. Collector,  
Judicial Collectorate, Puri



CP-200  
16.07.2026

ପଞ୍ଚାୟତ ସମିତି କାର୍ଯ୍ୟାଳୟ  
ପୁରୀ ସଦର, ପୁରୀ

OFFICE OF THE PANCHAYAT SAMITI  
PURI SADAR, PURI

BY EMAIL SPEED POST SPECIAL MESSENGER

ୱାଟର ୱାର୍କ ରୋଡ, ପୁରୀ  
୭୫୨୦୦୨  
Water Works Road, Puri  
752002  
ori-bpuri@nic.in  
ori.bpuri@gmail.com

265  
190  
16-1-28

Letter No. XIII 07/2024- 5933 /GP Date: 19.08.2025

To,  
The District Magistrate and Collector, Puri

Sub:- Submission of Action Taken Report on Implementation of Order Dt. 04.04.2025 of the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata passed in O.A No. 193 of 2024.

Ref:- Memo No. 2624/Judl Dt. 29.07.2025 of Additional District Magistrate, Puri  
Letter No. 8558/Gen. Dt. 21.07.2025 of Sub-Collector, Puri  
Memo No. 6190 Dt. 30.06.2025 of Assistant Commissioner of Endowments, Bhubaneswar.

Sir,

In inviting a reference to the subject cited above, I am to submit herewith Action Taken Report on Implementation of Order Dt. 04.04.2025 of the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata passed in O.A No. 193 of 2024 as it relates to Puri Sadar Block:

1. De-Weeding of "Chandan Pokhari" was done by Gopinathpur Gram Panchayat out of funds available under Swachh Bharat Mission at the GP Level. The Pre and Post photo of the De-Weeding activity is enclosed herewith at Annexure-A.
2. For other Activities like De-Siltation, Construction of Guard Wall, Construction of Steps, Construction of Outer drainage channel and culvert there is a requirement of fund approximately Rs 79,82,000/- (Seventy Nine Lakhs Eighty Two Thousand Only). A detailed estimate is enclosed as Annexure-B.
3. Permission was sought from Commissioner of Endowments, Odisha, Bhubaneswar for cleaning of pond vide Letter No. 3681 Dt. 02.04.2025 of Sub-Collector-Cum-Interim Managing Trustee of the institution. Permission was granted vide Memo No, 6190 Dt. 30.06.2025 of Assistant Commissioner of Endowments, Bhubaneswar. Annexure-C. However, the Commission requested for utilization of government funds for the said activities.
4. Assistant Commissioner of Endowments, Bhubaneswar vide Memo No, 6190 Dt. 30.06.2025 has authorized Sub-Collector-Cum-Interim Managing Trustee of the institution to file case U/S 25 of OHRE Act, 1951 before Commissioner of Endowments, Odisha, Bhubaneswar for eviction of encroachers from the embankment of the pond. Annexure-C.

True copy attested  
Panchanan Parida  
Asst. Collector,  
Judicial Collectorate, Puri

Pg-1/2.....

Handwritten signature/initials.

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Further, due to shortage of funds with panchayat for De-Siltation, Construction of Guard Wall, Construction of Steps, Construction of Outer drainage channel and culvert, I am submitting a Detailed Estimate for the project "Renovation and Redevelopment of Chandan Pokhari, Gopinathpur GP" amounting to Rs. 79,82,000/- for necessary sanction and placement of funds.

SI No	Name of Project	Estimated Amount
1	Renovation and Redevelopment of Chandan Pokhari, Gopinathpur GP	Rs. 79,82,000/-

This is in favour of your kind information and necessary action at your end.

Enclosure:- Revised Detailed Estimate As Above.

Yours Sincerely,

  
Block Development Officer  
Block Development Officer  
Puri Sadar

Memo No. XIII 07/2024- 5934 /GP Date: 19.08.2025  
Copy forwarded to Tahasildar, Puri for information and necessary action.

  
Block Development Officer  
Block Development Officer  
Puri Sadar

Memo No. XIII 07/2024- 5935 /GP Date: 19.08.2025  
Copy forwarded to Sub-Collector, Puri for kind information and necessary action.

  
Block Development Officer  
Block Development Officer  
Puri Sadar

Three copy attested  
\*\*\*\*\*  
Panchanan Parui  
Asst. Collector,  
Judicial Collectorate, Puri



# GOVERNMENT OF ODISHA

## PANCHAYATI RAJ DEPARTMENT

D.R.D.A. PURI

PANCHAYAT SAMITI, PURISADAR

NAME OF THE WORK :-- DETAILED ESTIMATE FOR THE WORK  
RENOVATION AND REDEVELOPMENT  
OF CHANDAN POKHARI AT  
GOPINATHPUR GP OF PURI SADAR  
BLOCK

Estimated cost - 7982000.00

Financial Year - 2023-24

Name of Place- GOPINATHPUR

Name of the GP- GOPINATHPUR

*Three copy attested*  
*Sancharan Paraja*  
Asst. Collector,  
Judicial Collectorate, Puri

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**DETAILED ESTIMATE FOR THE WORK RENOVATION AND REDEVELOPMENT OF CHANDAN POKHARI AT GOPINATHPUR GP OF PURI SADAR BLOCK**

Sl	Description	No	Length	Breadth	Depth	Quantity	Unit	Rate	Amount in Rs
1	Earth work excavation in slusly soil with initial lead OF 50MT & intial lift of 1.5mt including rough dressing and breaking clod to min 5cm to 7cm and laying in layers etc completed								
	Tank Excavation	1	76.22	76.22	1.83	=	10631.36	Cum	
	RCC Retaining wall	2	73.78	1.22	0.90	=	162.02	Cum	
	RCC Retaining wall	2	73.78	1.22	0.90	=	162.02	Cum	
	Discharge Channel	1	12.19	1.83	1.22	=	27.22	Cum	
	Discharge Channel Brick wall	2	1.83	0.91	0.91	=	3.03	Cum	
	Discharge Channel Brick wall	2	11.69	0.60	0.60	=	8.42	Cum	
						=	10994.07	Cum	248.00
2	Extra lift of 1.5m or part there of over the initial lift of 1.5m in all kinds of embankments and road works and ordinary earth work in general. 1st Extra lift of 1.5m (upto 7.5m)								
	Tank Excavation	1	76.22	76.22	0.90	=	5228.54	Cum	
						=	5228.54	Cum	23.11
3	Filling sand in foundation & Plinth well watered and rammed								
	RCC Retaining wall	2	73.78	1.22	0.30	=	54.01	Cum	
	RCC Retaining wall	2	73.78	1.22	0.30	=	54.01	Cum	
	Discharge Channel	1	12.19	1.83	0.15	=	3.35	Cum	
	Discharge Channel Brick wall	2	1.83	0.91	0.15	=	0.50	Cum	
	Discharge Channel Brick wall	2	11.69	0.60	0.15	=	2.10	Cum	
						=	113.96	Cum	561.15
4	P.C.C(1:3:6) using 40mm size C.B.H.G.metal with cost, Conveyance , royalty,taxes of all material and labour,T & P etc.Complete. Per one cum								
	RCC Retaining wall	2	73.78	1.22	0.15	=	27.00	Cum	
	RCC Retaining wall	2	73.78	1.22	0.15	=	27.00	Cum	
	Discharge Channel	1	12.19	1.83	0.15	=	3.35	Cum	
						=	57.35	Cum	6,103.83
5	Laterite block edge packing								
	Tank side laterite packing	2	73.78	1.83	0.20	=	54.01	Cum	
	Tank side laterite packing	2	73.78	1.83	0.20	=	54.01	Cum	
						=	108.01	Cum	5,759.74
6	Fly-Ash Brick masnory with K.B Bricks of size 23cmx12cmx8cm having crushing strength not less then 75Kg/cm2 with dimensional tolerance +8 percent in C.M.(1:6) in F&P ( Rate per Cum)								
	Brick wall	2	1.83	0.25	0.91	=	0.83	Cum	
	Brick wall	2	10.97	0.25	0.91	=	4.99	Cum	
						Total	=	5.82	Cum
								5104.47	29,728.00
7	Precast Re -inforced Concrete Pipes suitable for Flush joint,Class NP-4 conforming to IS.No. 458/2003 with amendment No.1								
	600 mm dia	2	12.19			=	24.38	Rmt	
						Total	=	24.38	Rmt
								2934.62	71,546.00
8	Loading into Trucks and Unloading from trucks (within 50 m lead) including								
	Bulky material such as					3 Truck load			

True copy attested

*P. Acharya*

Asst. Collector,

Judicial Collectorate, Puri

					Total	=	3.00	Truck	1356.42	4,069.00	
9	CC 1:2:4 using 12mm. CBHG. chips etc.										
	Drainage top concrete	1	12.19	1.83	0.10	=	2.23	Cum			
						=	2.23	Cum	7,630.06	17020.90	
10	Rigid Smooth Centering & shuttering for R.C.C.Work including false work in Foundation										
	RCC Base	4	73.78	0.30		=	88.54	Sqm			
	RCC Base	4	71.34	0.30		=	85.61	Sqm			
						=	174.14	Sqm	214.09	37,283.18	
	RCC Guard wall	4	73.78	2.44		=	720.09	Sqm			
	RCC Base	4	71.34	2.44		=	696.28	Sqm			
						=	1416.37	Sqm	937.15	13,27,355.00	
11	R.C.C. work of M-20 grade with 20mm and down grade black hard granite (crusherbro										
	RCC Base	1	73.78	1.22	0.30	=	27.00	Cum			
	RCC Wall	1	72.56	0.40	2.44	=	70.82	cum			
						=	97.82	Cum	6,174.11	603963.66	
12	Cutting, straightening coiled bent up HYSD bar or Tor steel bending, binding, welding and joining of necessary and tying the grills and placing in position as required for R.C.C. work and hoisting, lowering and laying including cost, conveyance and taxes of HYSD bar or Tor steel and binding wires of 18 to 20 gauge as required for RCC work for bending, binding tying the grills in all floors and payment will be made on weight of HYSD bar Tor Steel only. The weight will be calculated as per approved co-efficient Kg/Mt. length and no separate payment will be made towards binding wire etc. as per the Engineer In Charge.										
			97.82	@	1.00	=	97.82	Qtl	8,676.55	8,48,758.25	
								Total	68,23,254.75	6823254.75	
13	Instalation of Solar Light							10	Nos	40000.00	400000.00
14	Provision for Dewatering and Removal of Slush using 5HP Motor Pump and Slush Cleaning Machine								L.S.		300000.00
15	Provision for wire fencing/ wire mesh including fixing GI post								L.S.		200000.00
16	Provision for Step								L.S.		100000.00
								Grand Total		7823254.75	
	LABOUR CESS 1%										79820.00
	WORK CONTINGENCY 1%										79820.00
								Total		7982894.75	
								Limited to		Rs	7982000.00

5974496.50

6823254.75

894.75

(Rupees seventy nine lakh eighty two thousand only)

*[Signature]*  
JE  
Puri Sadar

Technically sanctioned for Rs.7982000.00 (Rupees seventy nine lakh eighty two thousand ) only

*[Signature]*  
AEE  
Puri Sadar Block

Administratively Approved for Rs.7982000.00 (Rupees seventy nine lakh eighty two thousand ) only

*[Signature]*  
Block Development Officer  
Puri Sadar Block

Tree copy attested  
*[Signature]*  
Asst. Collector,  
Judicial Collectorate, Puri

*[Signature]*  
Block Development Officer  
Puri Sadar

MATERIAL LEAD STATEMENT

G.P.: Gopinathpur/ Kashihathpur

Material	Unit	Name of the Quarry	Lead in Km	Cost in Rs	Gst Amount	Total cost with GST	Carriage in Rs.	GST of carriage	Total carriage with GST	Royalty DMT + EMT 'A, C' in Rs	Total Amount in Rs.
2	3	4	5	6	7	8	9	10	11	12	13
40mm size H.G Metal (C.B)	cum	Jariput	65	985.00	0.00	985.00	999.91	0.00	999.91	170.50	2155.41
20mm size H.G Chips (C.B)	cum	Jariput	65	1382.29	0.00	1382.29	999.91	0.00	999.91	170.50	2552.70
12mm size H.G Chips (C.B)	cum	Jariput	65	1396.62	0.00	1396.62	999.91	0.00	999.91	170.50	2567.03
10mm size H.G Chips	cum	Jariput	65	1418.67	0.00	1418.67	999.91	0.00	999.91	170.50	2589.08
4.7 mm size H.G Chips(Bujil)	cum	Jariput	65	850.20	0.00	850.20	999.91	0.00	999.91	170.50	2020.61
Sand (Filling)	cum	Bhargabi/Balanga	12	60.50	0.00	60.50	367.15	0.00	367.15	75.25	502.90
Sand (Mortar)	cum	Bhargabi/Balanga	38	75.00	0.00	75.00	705.67	0.00	705.67	75.25	855.92
Cement (DRDA Rate-It-5134 dt-30/09/2023)	qtl	puri	5	726.670	0.00	726.67	24.79	0.00	24.79		751.46
K.B Bricks (400Nos/Cum)	1000nos	Bhargavi	18	5483.50	0.00	5483.50	997.61	0.00	997.61	188.12	6669.23
Fly Ash Bricks (23x12x8cm) (400Nos/Cum)	1000nos	Local	11	4554.88	0.00	4554.88	832.66	0.00	832.66		5387.54
Steel(HYSD bar) (DRDA Rate-It-5134 dt-30/09/2023)	qtl	puri	5	7640.00	0.00	7640.00	24.79	0.00	24.79		7664.79
Laterite Stone	cum	Jagatapur Tangi	58	750.50	0.00	750.50	935.51	0.00	935.51	227.00	1913.01
C.B Brick Khoa	cum	Bhargavi	18	330.12	0.00	330.12	445.27	0.00	445.27		775.39
Ceramic floor tile(0.3x0.3/0.4x0.4)	sqm	puri	5	450.08	81.01	531.09	9.60	0.00	9.60		540.70
Vitrified tiles (600x600mm)Printed	sqm	puri	5	695.76	125.24	821.00	9.60	0.00	9.60		830.60
Chequered tile	sqm	puri	5	232.00	41.76	273.76	9.60	0.00	9.60		283.36
Ceramic wall tile(0.2x0.2/0.2x0.3)	sqm	puri	5	405.20	72.94	478.14	9.60	0.00	9.60		487.74
Kota tile (Above 0.10sqm)	sqm	puri	5	500.20	90.04	590.24	9.60	0.00	9.60		599.84
Khandolite Tiles(up to 0.06 sqm)	sqm	puri	5	324.37	58.39	382.76	9.60	0.00	9.60		392.36
Sal Wood(Chaukath)	cum	Local	5	53035.75	0.00	53035.75	198.30	0.00	198.30		53234.05
Piasal Wood(Shutter)	cum	Local	5	74369.67	0.00	74369.67	198.30	0.00	198.30		74567.97
Teak Wood(Shutter)	cum	Local	5	114414.94	0.00	114414.94	198.30	0.00	198.30		114613.24
Non-Sal Wood Plank Shutter	cum	Local	5	58374.79	0.00	58374.79	198.30	0.00	198.30		58573.09
C.B Brick (400 Nos/cum)	1000nos	Bhargavi	18	4112.87	0.00	4112.87	0.25	0.00	0.25	188.12	4301.24
Weather coat	litr	puri	5	194.79	35.06	229.85	0.25	0.00	0.25		230.10
Cement Paint	1kg	puri	5	47.83	8.61	56.44	0.25	0.00	0.25		56.69
MORRUM	cum	G.prasad Tangi	58	65.00	0.00	65.00	935.51	0.00	935.51	131.25	1131.76
HARD STONE(40-90 mm)	cum	Jariput	65	263.50	0.00	263.50	999.91	0.00	999.91	170.50	1433.91
RRHG stones(Random Rubble)	cum	Jariput	65	278.00	0.00	278.00	999.91	0.00	999.91	170.50	1448.41
Red ox Primer	litr	puri	5	142.70	25.69	168.39	0.25	0.00	0.25		168.63
Enamel Paint	litr	puri	5	205.34	36.96	242.30	0.25	0.00	0.25		242.55
Shell Lime unslaked	1kg	Puri	5	24.19	1.21	25.40	0.25	0.00	0.25		25.65
Distemper	1kg	Puri	5	70.10	12.62	82.72	0.25	0.00	0.25		82.97
Plastic Emulsion paint	litr	puri	5	249.34	44.88	294.22	0.25	0.00	0.25		294.47
White Cement	1qtl	puri	5	2017.18	564.81	2581.99	0.25	0.00	0.25		2582.24
GCI Sheet (0.4mm thick)	sqm	puri	5	333.12	59.96	393.08	0.25	0.00	0.25		393.33
AC sheet	sqm	puri	5	209.10	37.64	246.74	0.25	0.00	0.25		246.99
Granite (up to 0.4 ssm)	sqm	puri	5	1328.07	239.05	1567.12	9.60	0.00	9.60		1576.72
Marble (Up to 0.4 sqm)	sqm	puri	5	677.95	122.03	799.98	9.60	0.00	9.60		809.58

LABOUR & MISC. MATERIAL CHARGES (Excl. GST)

1 Painter (Special)	612.00	Per Each	14 Tar paper		Sqm	24.76
2 M.Mulia/Woman Mulia (Unskilled)	462.00	Per Each	15 Coal tar		1kg	36.6
3 2nd Class Mason(Skilled)	562.00	Per Each	16 Wood primer		150.50	per ltr
4 Skilled Dresser (Skilled)	562.00	Per Each	17 Plaster of Paris		17.23	Per Kg
5 Semi skilled (S Skilled)	512.00	Per Each	18 Hire Charges Concrete Mixer		177.00	Per Hour
6 Stone Packer(SSkilled)	512.00	Per Each	19 Hire Charges Needle/Plate Vibrator		92.17	Per Hour
7 Blacksmith (Spl) (H skilled)	612.00	Per Each	20 Over head charges & Contractor profit @7.5% each		15.0	Percent
8 1st Class Mason(H skilled)	612.00	Per Each	21 T&P,Sundries,Supervision Charges		2.0	Percent
9 Mate / Supervisor (S skilled)	512.00	Per Each	22 Smooth wheeled roller(8-10t)		294.78	per hr
10 Generator 33 KVA	240.00	Per Hr.	23 80-120mm dia Sal bullah		51.87	per M
11 80 mm Dia Non-Sal Bullah	30.81	Per M	24 120mm dia Non-Sal bullah		41.81	per M
12 Barbed weir	76.63	per kg	25 Varnish		169.85	litr
13 12.5mm thick gupsum board(6'x4')	400.00	One piece	26 Synthetic Wall Putty		31.67	1kg

Certified that the lead provided above are correct and minimum to the best of my knowledge and belief and quarry details vide Memo no-7470/Touzi,dated-23/05/2023 of ADM (Khordha) & memo no-521/TL, dt-01/11/2022 of ADM Puri & proceeding dt-28/09/2022 of Collector Puri.

JUNIOR ENGINEER  
PURI SADAR BLOCK

AE  
PURI SADAR BLOCK

True copy attested  
Panchanan Panja  
Asst. Collector,  
Judicial Collectorate, Puri

LEAD STATEMENT (In Km.) FOR THE PROJECT

S.L. No	Name of Gram Panchayat/Location	Granite, Stone Product:- Jariput (Tangi Tahasil)	Sand for Mortar :- Balanga	CB Bricks :- Bhargavi	KB Bricks :- Bhargavi	Fly-ash Bricks :-	Laterite stone/Soling stone. Jagatapur (Tangi Tahasil)	Cement / Steel/Tiles/ Painting items etc :- Puri	Sand for filling :- Bhargabhi river bed	Moorum :- G.prasad (Tangi Tahasil)
1		3	4	5	6	7	8	9	10	11
2	Gopinathpur	65	38	18	18	11	58	5	12	58

GP/ LOCATION WISE LEAD (In Km.) WITH QUARRY NAME

S.L. No	Name of Gram Panchayat/ Location	Granite, Stone Product:- Jariput (Tangi Tahasil)	Sand for Mortar :- Balanga	CB Bricks :- Bhargavi	KB Bricks :- Bhargavi	Fly-ash Bricks :-	Laterite stone/Soling stone. Jagatapur (Tangi Tahasil)	Cement / Steel/Tiles/ Painting items etc :- Puri	Sand for filling :- Bhargabhi river bed	Moorum :- G.prasad (Tangi Tahasil)	Remarks & Notes
1	PRCHPUR	54	35	25	25	18	55	19	29	55	
2	BNPur	54	31	21	21	14	51	15	25	51	
3	Chandanpur	56	29	17	17	10	49	11	21	49	
4	BBDPur	57	30	18	18	11	50	12	22	50	
5	BHKPur	65	38	18	18	11	58	10	15	58	
6	Gopinathpur/ Kashiharipur	65	38	18	18	11	58	5	12	58	
7	Sadar Block HQ	67	40	20	20	13	60	5	10	60	
8	Puri Town	70	43	23	23	16	63	5	13	63	
9	Samanga	70	43	23	23	16	63	5	15	63	
10	SDPUR	75	48	28	28	21	68	10	20	68	
11	Basudeipur	80	53	33	33	26	73	15	25	73	
12	Kerandipur	80	53	33	33	26	73	15	25	73	
14	PPPur	60	37	27	27	20	57	21	31	57	
16	KBDPur	75	52	42	42	35	72	20	30	72	
17	Chalisibatia	67	40	7	7	5	60	14	24	60	
18	Malatipatapur	58	31	19	19	12	51	13	23	51	
19	Talajanga	60	33	15	15	8	53	9	19	53	
20	Brahmagiri	60	38	38	38		78	5	10	75	
21	GOP	64	32	32	32		75	5	10	75	
22	BPPUR/ Ganganarayanpur	56	29	17	17	17	49	11	21	49	
23	Balipada	80	55	16	16	8	62	18	10	62	
24	Baliput/Raigorada	87	62	23	23	15	69	12	22	69	
25	Jamarsuan	75	52	42	42	0	72	20	30	72	
26	Puri Municipality	71	44	24	24	17	64	5	14	64	
27	Samagara	67	40	20	20	13	60	5	10	60	
28	Gadamrugasira	75	52	42	42	13	72	20	30	72	
29	Goudakera/Bhailipur	77	54	44	44	37	74	22	32	74	
Sl	Unit/Particulars	(EPM Deptt)	Rate	(EPM Deptt)	Rate	(EPM Deptt)	Rate	(EPM Deptt)	Rate	Remark	
1	per kg	MS door double leaved	69.50	MS window single leaved	72.00	MS rolling shutter	55.00	MS angle bottom run.	54.31		
2	per kg	MS door single leaved	76.00	MS ver Grill with angle & flat inner	57.00	MS Angu.perlin/	3799.00	NP4 hume pipe 900mm	51.74/ 52.37		
3	per kg	MS Window double leave	67.30	Ms window grill with MS flat	2424.00	NP4 hume pipe 700mm	1964.00	NP4 hume pipe 600mm	3108.00		
4	Per mt	NP2 hume pipe 900mm	2065.00	NP3 hume pipe 900mm	1291.00	NP4 hume pipe 450mm	668.00	NP4 hume pipe 300mm	709.00		
5	Per mt	NP2 hume pipe 700mm	1346.00	NP3 hume pipe 700mm							
6	Per mt	NP2 hume pipe 600mm	1034.00	NP3 hume pipe 600mm							
7	per mt	NP2 hume pipe 450 mm	651.00	NP3 hume pipe 450mm							
8	per mt	NP2 hume pipe 300 mm	427.00	NP3 hume pipe 300mm							
9	Laying & fixing of Pipes/ Spun pipes with Collar joints with CM(1:3) (Asper Post GST SOR P-41 item -20	RCC pipe/Spun 900mm	40.58/Rmt								
		RCC pipe/Spun 800mm	27.02/Rmt								
		RCC pipe/Spun 450 mm	22.02/Rmt								
		RCC pipe/Spun 300 mm	17.12/Rmt								

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Lead Calculated wrt Sadar Block HQ vide Ltr No.-3466/Dt:-21-09-2010 of PD, D.R.D.A Puri

Lead Calculated wrt Sadar Block HQ vide Ltr No.-3466/Dt:-21-09-2010 of PD, D.R.D.A Puri

Vide Rate Contract/Purchase list of Directorate of Export Promotion & Marketing, Odisha

JUNIOR ENGINEER  
PURI SADAR BLOCK

AEE  
PURI SADAR BLOCK

Tree copy attested  
Panchanan Paraj  
Asst. Collector,  
Judicial Collectorate, Puri

Qty.	Unit	Rate	Amount (in Rs)	Rate (in Rs)
Remarks: Earth work in slushy soil (in water upto 0.6m depth requiring the aid of pans and vessels) within 50m. Initial lead and 1.5m initial lift as per the direction and specification of the Department.				
Per 100 cum				
Man Mulia	21.00	Nos	462.00	9702.00
Woman Mulia	23.00	Nos	462.00	10626.00
				20328.00
				20328.00
T & P Sundries	0.02			406.56
			<b>Total</b>	20734.56
Add 20 % for foundation	0.20			4065.60
<b>Total</b>				24800.16
<b>Rate per one cum</b>			<b>Rs</b>	248.00
				248.00
2 Extra lift of 1.5m or part there of over the initial lift of 1.5m in all kinds of embankments and road works and ordinary earth work in general.				
1st Extra lift of 1.5m (upto 7.5m)				
Per 100 cum				
Man mulia	4.10	Nos	462.00	1894.20
T & P Sundries	0.02			37.88
Add 10 % for foundation	0.10			378.84
				2310.92
				2310.92
<b>Rate per one cum</b>			<b>Rs</b>	23.11
				23.11
6 Filling sand in foundation & Plinth well watered and rammed				
i. Cost of Sand	1.00	Cum	427.65	427.65
			<b>Total</b>	427.65
ii. Labour for 100 Cum				
Labour	12.36	Nos	462.00	5710.32
Add 2 % sundries & T & P	0.02			114.21
<b>Total for 100 Cum</b>				5824.53
<b>Rate for one Cum</b>			<b>total</b>	58.25
				58.25
Royalty	1.00	Cum	75.25	75.25
			<b>total</b>	75.25
			<b>Rs</b>	561.15
			<b>Rs</b>	561.15
				561.15
8 P.C.C(1:3:6) using 40mm size C.B.H.G.metal				
i) Materials				
40mm size Metal	0.96	Cum	985.00	945.60
Sand (Screened and washed)	0.48	Cum	75.00	36.00
Cement	2.29	Qntl.	726.67	1,664.07
			<b>Total</b>	2,645.67
ii) Labour				
Mason 2nd class	0.18	Nos.	562.00	101.16
Man Mulia & Woman Mulia	3.90	Nos.	462.00	1,801.80
			<b>Total</b>	1,902.96
Carriage				
40mm size Metal	0.96	Cum	999.91	959.91
Sand (Screened and washed)	0.48	Cum	705.67	338.72

True copy attested

Pancharam Dasgupta

Asst. Collector,

Judicial Collectorate, Pari

Cement					
Royalty of Material	0.96	Cum	170.50	163.68	
40mm size Metal	0.48	Cum	75.25	36.12	
Sand (Screened and washed)			Total	199.80	
			Rs	6,103.83	
Rate per one cum			Rs	6,103.83	6,103.83
<b>11 Fly-Ash Brick masonry with Flyash Bricks of size 23cmx12cmx8cm having crushing strength not less than 75Kg/cm<sup>2</sup> with dimensional tolerance +8 percent in C.M.(1:6) in F&amp;P ( Rate per Cum)</b>					
<b>i)Materials</b>					
Fly-Ash Brick	400.00	Nos	4.55	1,821.95	
Sand (Screened and washed)	0.28	Cum	75.00	21.00	
Cement	0.67	qntl	726.67	488.32	
			Total	2,331.27	
<b>ii)Labour</b>					
1st class Mason	0.35	Nos.	612.00	214.20	
2nd class Mason	1.05	Nos.	562.00	590.10	
Man & Woman Mulia	2.96	Nos.	462.00	1,367.52	
			Total	2,171.82	
<b>Carriage</b>					
Fly-Ash Brick	400.00	Nos	0.83	333.07	
Sand (Screened and washed)	0.28	Cum	705.67	197.59	
Cement	0.67	qntl	24.79	16.66	
			Total	547.31	
<b>Royalty</b>					
Sand (Screened and washed)	0.28	Cum	75.25	21.07	
			Total	21.07	
Rate per one cum			Rs	5,071.47	
			Rs	5,071.47	5,071.47
<b>12 Fly ash Brick Masonry in C.M (1:6) for Super Structure including all cost complete.</b>					
<b>i)Materials</b>			RS	2,331.27	
<b>ii)Labour</b>			RS	2,171.82	
<b>Carriage</b>			RS	547.31	
<b>Royalty</b>			RS	21.07	
			RS	5,071.47	
<b>Add for Super Structure vide Arp-74</b>			RS	33.00	
			RS	5,104.47	
Rate per one cum			RS	5,104.47	5,104.47
<b>1st Floor</b>					
<b>i)Materials</b>			RS	2,331.27	
<b>ii)Labour</b>			RS	2,497.59	
<b>Carriage</b>			RS	547.31	
<b>Royalty</b>			RS	21.07	
<b>Add for Super Structure vide Arp-74</b>			RS	33.00	
				5,430.25	
			Rs	5,430.25	5,430.25
<b>13 Laterite stone masonry in cm (1:6) in F&amp;P. (AR-2006,P-80) Rate per one cum.</b>					
<b>i)Materials</b>					
Laterite stone rough dressed	1.00	cum	750.50	750.50	
Sand (Screened and washed)	0.24	cum	75.00	18.00	
Cement	0.57	qntl	726.67	415.66	
			Total	1,184.16	

*Three copy attached*  
*Panchanan Purjaya*  
 Asst. Collector,

Judicial Collectorate, Purl

39

Labour	2.12	Nos.	562.00	1,191.44	
1st class mulia	1.41	Nos.	512.00	721.92	
2nd class Mason	0.18	Nos.	612.00	107.10	
2nd class Mason	1.05	Nos.	562.00	590.10	
Man & Woman Mulia	1.21	Nos.	462.00	559.02	
			<b>Total</b>	<b>3,169.58</b>	
Carriage					
Laterite stone rough dressed	1.00	cum	935.51	935.51	
Sand (Screened and washed)	0.24	cum	705.67	169.36	
Cement	0.57	qntl	24.79	14.18	
			<b>Total</b>	<b>1,119.05</b>	
Royalty					
Laterite stone rough dressed	1.00	cum	227.00	227.00	
Sand (Screened and washed)	0.24	cum	75.25	18.06	
			<b>Total</b>	<b>245.06</b>	
			Rs	5,717.84	
Rate per one cum			Rs	5,717.84	5,717.84
<b>14 Laterite stone masonry in cm (1:6) in superstructure.</b>					
i) Materials				1,184.16	
ii) Labour				3,169.58	
Carriage				1,119.05	
Royalty				245.06	
Add for Super Structure vide Arp-82			Rs	41.90	
			Rs	5,759.74	
Rate per one cum			Rs	5,759.74	5,759.74
<b>14 Laterite block edge packing</b>					
Stone Packer	0.71	Nos.	512.00	363.52	
Semi skilled mulia	0.71	Nos.	512.00	363.52	
Man Mulia	0.71	Nos.	462.00	328.02	
Laterite stone rough dressed	1.00	cum	1,913.01	1,913.01	
i) Materials					
Add for Super Structure vide Arp-82			Rs	41.90	
			Rs	3,009.97	
Rate per one cum			Rs	3,009.97	3,009.97
<b>16 R.C.C work of M20 grade using 20mm and down graded black CBHG stone chips including hosting and laying etc compl.</b>					
Data for 15 cum.					
i) Materials					
20mm Stone aggregate	8.10	cum	1,382.29	11,196.55	
10mm Stone aggregate	5.40	cum	1,418.67	7,660.82	
Sand	6.75	cum	75.00	506.25	
Cement	52.10	qntl	726.67	37,859.51	
			<b>Total</b>	<b>57,223.12</b>	
ii) Labour					
2nd class Mason	1.50	Nos.	562.00	843.00	
Mate	0.86	Nos.	512.00	440.32	
Man & Woman Mulia	20.00	Nos.	462.00	9,240.00	
			<b>Total</b>	<b>10,523.32</b>	
Carriage					
20mm Stone aggregate	8.10	cum	999.91	8,099.27	
10mm Stone aggregate	5.40	cum	999.91	5,399.51	
Sand	6.75	cum	705.67	4,763.27	

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Asst. Collector,  
Judicial Collectorate, Puri

iii)Machinaries	6.00	Hour	177.00	1,062.00	
Concrete mixer 0.40/0.28cum	6.00	Hour	240.00	1,440.00	
Generator 33KVA			Total	2,502.00	
Royalty	8.10	cum	170.50	1,381.05	
30mm Stone aggregate	5.40	cum	170.50	920.70	
10mm Stone aggregate	6.75	cum	75.25	507.94	
Sand			Total	2,809.69	
			Rs	6,174.11	
Rate per one cum			Rs	6,174.11	6,174.11
<b>B) Terrace Floor(1st floor)</b>					
i)Materials				57,223.12	
ii)Labour				10,523.32	
Extra 15 %				1,578.50	
Carriage				19,553.46	
iii)Machinaries				2,502.00	
Royalty				91,380.40	
				2,809.69	
Rate as Above				94,190.09	
Rate per one cum			Rs	6,279.34	6,279.34
<b>17 Rigid Smooth Centering &amp; shuttering for R.C.C.Work including false work</b>					
<b>A. For R.C.C.floor &amp; Roof Slab (Data for 9.0 Sqm.)</b>					
Non-Sal wood scantling	0.11	Cum	58,374.79	6,537.98	
38mm dia. Non-sal Plank	0.34	Cum	58,374.79	19,847.43	
120mm dia Sal Bullah	56.00	Mtr	51.87	2,904.72	
Carriage of Wood	1.14	Cum	198.30	226.45	
			Total	29,516.58	
Considering 10 times use of material	For once			2,951.66	
Carpenter 2nd Class	2.75	Nos	562.00	1,545.50	
Semi-skilled Mulia	2.75	Nos	512.00	1,408.00	
			Total	5,905.16	
Hence Rate per Sqm			Rs	656.13	
			Rs	656.13	656.13
<b>A) Terrace Floor</b>					
				2,951.66	
				1,545.50	
				1,408.00	
Extra Labour				231.83	
Extra Labour				211.20	
				6,348.18	
				705.35	
			Rs	705.35	705.35
<b>B) For R.C.C. Lintel (Data for 7.8 Sqm.)</b>					
38mm dia. Non-sal Plank	0.41	Cum	58,375	24,108.79	
120mm dia non-sal Bullah	21.00	Mtr	41.81	878.01	
Carriage of Wood	0.69	Cum	198.30	136.63	
			Total	25,123.42	
Considering 10 times use of material	For once			2,512.34	
Carpenter 2nd Class	1.25	Nos	562.00	702.50	

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Asst. Collector  
Judicial Collectorate, Puri

			Rs	3,854.84	
				3,854.84	
				494.21	
			Rs	494.21	494.21
a) Terrace Floor				2,512.34	
				702.50	
				640.00	
Extra Labour				140.50	
Extra Labour				128.00	
				4,123.34	
				4,123.34	
				528.63	
			Rs	528.63	528.63

C. For R.C.C. Beams & Column (Data for 4.2 Sqm.)					
38mm dia. Non-sal Plank	0.22	Cum	58,375	12,725.70	
120mm dia. sal Bullah	15.20	Mtr	51.87	788.42	
80mm dia. Sal Bullah for bracing	8.00	Mtr	51.87	414.96	
Carriage of Wood	0.46	Cum	198.30	90.42	
			<b>Total</b>	<b>14,019.51</b>	
Considering 10 times use of material	For once			1,401.95	
Carpenter 2nd Class	2.75	Nos	562.00	1,545.50	
Semi-skilled Mulia	2.75	Nos	512.00	1,408.00	
			Rs	4,355.45	
			Rs	1,037.01	
Hence Rate per Sqm				1,037.01	
			Rs	1,037.01	1,037.01
a) Terrace Floor				1,401.95	
				1,545.50	
				1,408.00	
Extra Labour				309.10	
				281.60	
				4,946.15	
Hence Rate per Sqm				1,177.66	
				1,177.66	
			Rs	1,177.66	1,177.66

D. For R.C.C. Stairs (Data for 5.0 Sqm.)					
Non-sal wood 38mm dia. Plank	0.23	Cum	58,374.79	13,309.45	
Non-Sal wood scantling	0.04	Cum	58,374.79	2,276.62	
120mm dia non-sal Bullah	6.50	Mtr	41.81	271.77	
Carriage of Wood	0.35	Cum	198.30	69.40	
			<b>Total</b>	<b>15,927.24</b>	
Considering 10 times use of material	For once			1,592.72	
Carpenter 2nd Class	2.75	Nos	562.00	1,545.50	
Semi-skilled Mulia	2.75	Nos	512.00	1,408.00	
			Rs	4,546.22	
			Rs	909.24	
Hence Rate per Sqm				909.24	
			Rs	909.24	909.24
a) Terrace Floor				1,592.72	

*True copy attested*  
*Ranchan Purja*  
**Asst. Collector,**  
**Judicial Collectorate, Puri**

Extra Labour				281.60	
				5,146.37	
				1,029.27	
				1,029.27	
			Rs	1,029.27	1,029.27
<b>E. For Column base &amp; Foundation, Mass concrete, Plinth Band etc (Data for 10.0</b>					
25 mm dia. Non-sal Plank	0.27	Cum	58,375	15,586.07	
80mm dia Non-sal Bullah	12.60	Mtr	30.81	388.21	
Carriage of Wood	0.33	Cum	198.30	65.12	
			Total	16,039.40	
Considering 10 times use of material	For once			1,603.94	
Carpenter 2nd Class	0.50	Nos	562.00	281.00	
Semi-skilled Mulia	0.50	Nos	512.00	256.00	
			Rs	2,140.94	
			Rs	214.09	
				214.09	
			Rs	214.09	214.09
<b>F) R.C.C walls and Fins Including attached</b>					
38mm thick non sal planks	0.95	cum	58,374.79	55,689.55	
Non sal wood scantling	0.27	cum	58,374.79	15,702.82	
120mm dia non sal bullah	100.80	m	41.81	4,214.45	
Carriage of wood	2.46	cum	198.30	488.01	
				76,094.82	
Considering 10 times use of material				7,609.48	
Carpenter 2nd Class	13.50	Nos	562.00	7,587.00	
Semi-skilled Mulia	13.50	Nos	512.00	6,912.00	
Add for Sundries T & P etc.				289.45	
				22,397.94	
				937.15	
				937.15	
			Rs	937.15	937.15
<b>a) Terrace Floor</b>					
				7,609.48	
				7,587.00	
				6,912.00	
				289.45	
Extra Labour				1,517.40	
				1,382.40	
				25,297.74	
				25,297.74	
				1,058.48	
			Rs	1,058.48	1,058.48
<b>G) RCC slab of Culverts &amp; Bridges</b>					
Rate as per roof slab (a)				656.13	
Add 20% for strong post and bracings				131.23	
				787.35	787.35
Rate per Sqm					
<b>18 Supplying, fitting and placing uncoated HYSD bar reinforcement complete as per drawing and technical specification.</b>					
Materials					
HYSD Bars including 5 percent over laps	1.05	MT	76647.87	80480.26	
Binding wire	8.00	kg	66.00	528.00	

*Three copy affected*  
*Panchanan Panigrahy*  
**Asst. Collector,**  
**Judicial Collectorate, Puri**

	3.00	Nos	612.00	1836.00	
	0.44	Nos	512.00	225.28	
	8.00	Nos	462.00	3696.00	
Total (a+b+c)				86765.54	
	For 1 Qtl.		Rs	8676.55	
			Rs	8676.55	
			Rs	8,676.55	8,676.55
<b>19 12mm CP Cement Plaster ( 1:6) for Brick work Incl.all charges ( Per Sqm)</b>					
<b>Materials</b>					
Sand	0.02	Cum	75.00	1.13	
Cement	0.04	qntl	726.67	26.01	
Cement			Total	27.14	
<b>Labour</b>					
2nd class Mason	0.14	Nos.	562.00	78.68	
Labour	0.12	Nos.	462.00	55.44	
			Total	134.12	
<b>Carriage</b>					
Sand	0.02	Cum	705.67	10.59	
Cement	0.04	qntl	24.79	0.89	
			Total	11.47	
<b>Royalty</b>					
Sand	0.02	Cum	75.25	1.13	
			Total	1.13	
			Rs	173.86	173.86
<b>Rate for one Sqm</b>					
<b>a) Terrace Floor</b>					
				27.14	
				134.12	
				6.71	
<b>Extra Labour</b>					
				11.47	
				179.44	
				1.13	
<b>Royalty</b>					
				180.57	
			Rs	180.57	180.57
<b>20 16mm Cement Plaster ( 1:6) for Brick work Incl.allcharges ( Per Sqm)</b>					
<b>Materials</b>					
Sand	0.02	Cum	75.00	1.35	
Cement	0.04	qntl	726.67	31.25	
			Total	32.60	
<b>Labour</b>					
2nd class Mason	0.16	Nos.	562.00	89.92	
Man Mulia	0.24	Nos.	462.00	110.88	
			Total	200.80	
<b>Carriage</b>					
Sand	0.02	Cum	705.67	12.70	
Cement	0.04	qntl	24.79	1.07	
			Total	13.77	
<b>Royalty</b>					
Sand	0.02	Cum	75.25	1.35	
			Total	1.35	
			Rs	248.52	
			Rs	248.52	248.52
<b>a) Terrace Floor</b>					

Asst. Collector,  
Judicial Collectorate, Pur

1:2:4  
Materials  
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				200.80	
				10.04	
Extra Labour				13.77	
Carriage				257.20	
				257.20	
Royalty				1.35	
Rate as Above				258.56	
			Rs	258.56	258.56
46	Dismantling and removing 2.5cm thick Grading concrete from roof slab, cleaning the surface lowering and removing the debris within 50 mtrs lead as per direction of E.I.C				
	(Data for 9.3 Sqm)				
	Man Mulia	0.75	Nos.	462.00	346.50
	Woman Mulia (1.25+0.25)	1.50	Nos.	462.00	693.00
	T & P 2%				20.79
				Rs	1,060.29
	Rate for one Sqm			Rs	114.01
					114.01
47	4cm thick grading concrete(1:2:4) on roof slab with 12mm and down graded size C.B.H.G.Chips On old work ( Per One sqm)				
	Material				
	12mm Stone aggregate	0.02	Cum	1,396.62	25.14
	4.7mm Stone aggregate	0.02	Cum	850.20	15.30
	Sand	0.02	Cum	75.00	1.35
	Cement	0.13	qntl	726.67	93.52
				Total	135.32
	Labour				
	Mason special class	0.17	Nos.	612.00	100.98
	Man & Woman Mulia	1.01	Nos.	462.00	465.70
				Total	566.68
	Carriage				
	12mm Stone aggregate	0.02	Cum	999.91	18.00
	4.7mm Stone aggregate	0.02	Cum	999.91	18.00
	Sand	0.02	Cum	705.67	12.70
	Cement	0.13	qntl	24.79	3.19
				Total	51.89
	Royalty				
	12mm Stone aggregate	0.02	Cum	170.50	3.07
	4.7mm Stone aggregate	0.02	Cum	170.50	3.07
	Sand	0.02	Cum	75.25	1.35
				Total	7.49
				Rs	761.37
	Rate for one Sqm			Rs	761.37
					761.37
	Add for 1st. Floor				
					135.32
					566.68
					85.00
	Extra Labour				51.89
					838.88
					7.49
	Royalty				846.37
					846.37

True copy attested

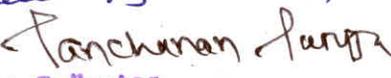
Panchanan Paraja  
Asst. Collector,  
Judicial Collectorate, Puri

12mm size CBHG. Chips	0.90	Cum	1396.62	1256.958	
Sand for mortar	0.45	Cum	75.00	33.75	
Cement	3.23	Qntl	726.67	2347.14	
			Total	3637.85	
labour	0.68	Nos.	562.00	382.16	
1st class Mason	4.60	Nos.	462.00	2,125.20	
Man Mulia			Total	2,507.36	
Carriage					
12mm size CBHG. Chips	0.90	Cum	999.91	899.92	
Sand for mortar	0.45	Cum	705.67	317.55	
Cement	3.23	Qntl	24.79	80.06	
			Total	1,297.53	
Royalty					
12mm size CBHG. Chips	0.90	Cum	170.50	153.45	
Sand for mortar	0.45	Cum	75.25	33.86	
			Total	187.31	
			Rs	7630.06	7630.06
<b>Total (For 1.0 Cum)</b>					
Priming one coat with approved wall Primer including cost material T&P etc.					
Painter Spl	0.50	nos	612.00	306.00	
Man Mulia	0.50	nos	462.00	231.00	
				537.00	
				10.74	
Add 2% T&P				547.74	
Total				58.90	
Per Sqm				15.76	
Wall Primer for plastered surface	0.084	lt	187.66	74.66	74.66
Rate Per Sqm					

  
AEE  
Purisadar Block

  
Junior Engineer  
Purisadar Block

  
Block Development Officer  
Puri Sadar

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Asst. Collector,  
Judicial Collectorate, Puri

1371  
02.07.25

OFFICE OF THE COMMISSIONER OF ENDOWMENTS, ODISHA, BHUBANESWAR.

In the matter of Gopinath Deb &amp; Sri Nilakantheswar Deb &amp; Others At/ Po: Gopinathpur Sasan @ Rautraypur, PS- Puri Sadar Dist: Puri

Cleaning of Pond of the institution in compliance of the order of NGT.

Ref:

Letter No.3681 dated 02.04.2025 of the Sub Collector, Puri-cum-Interim Managing Trustee of the institution.

Memo No. / 416-G P (M) Dated

With reference to the subject and letter cited above, the Sub Collector, Puri-cum-Interim Managing Trustee of the institution is hereby instructed to request the B.D.O, Puri Sadar for cleaning of the Pond utilising Govt. funds.

Further, he may file a case U/s 25 of the O.H.R.E. Act, 1951 before the Commissioner of Endowments, Odisha, Bhubaneswar for eviction of the encroachers from the embankment of the Pond.

*edf*  
Asst. Commissioner of Endowments,  
Bhubaneswar.

To

The Sub Collector, Puri-cum-Interim Managing Trustee  
of the institution O/o the Sub-Collector, Puri

Memo No. 6190 / Dated 30-06-25

✓ Copy to the Block Development Officer, Puri Sadar and member of the Interim Trust Board for information and necessary action.

*DD/6/25*  
Asst. Commissioner of Endowments,  
Bhubaneswar.

*[Signature]*  
Block Development Officer  
Puri Sadar

*Tree copy attested*  
*Panchanan Parjya*  
Asst. Collector,  
Judicial Collectorate, Puri



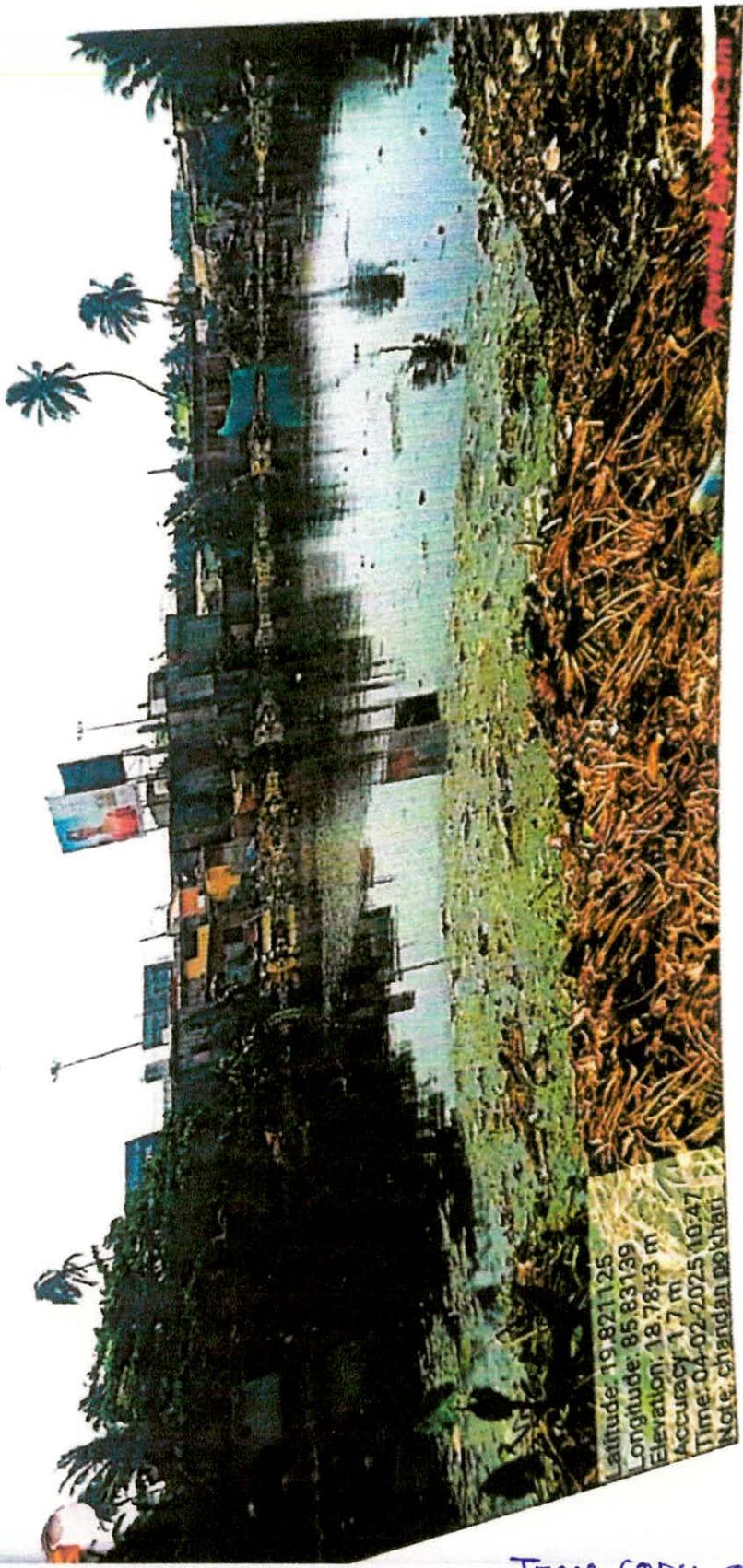
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 Longitude: 85.831173  
 Elevation: 18.5842 m  
 Accuracy: 58.2 m  
 Time: 03-10-2025 18:02

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*[Handwritten signature]*  
 Development Officer

True copy attested  
*[Handwritten signature]*  
 Asst. Collector,  
 Judicial Collectorate, Puri

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**Block Development Officer**  
**Puri Sadar**

Tree copy attested  
 Panchaman Jaisa  
 Asst. Collector,  
 Judicial Collectorate, Puri



R.O. 5965  
08.9.25

OFFICE OF THE TAHASILDAR, PURI

Letter No. 8604 dt. 1.9.24

To,

The Sub-Collector, Puri.

Sub:- OA No. 193/24 filed by Madan Mohan Rout -Vrs- Sri Nilakantha Dev & Others in the Court of National Green Tribunal

Sir,

In inviting a reference to the subject cited above, I am to submit that after demarcation it is ascertained that Chandan Pokhari situated in Mz- Gopinathpur alias Routrapur in Khata No. 126, Plot No. 564, area Ac. 0.9700, Kisam Jalasaya- I has been encroached by shops & Latrine soakpits. The Demarcation report alongwith sketch map is sent herewith for kind information and taking necessary action.

Yours faithfully,

*[Signature]*  
01.08.25  
Tahasildar, Puri

Three copy attested  
Panchanan Jaiswal  
Asst. Collector,  
Judicial Collectorate, Puri

287  
Jyoti

Received on  
11.9.25

-58-

ಶಾಲಾ, ಕೃಷಿ ಮತ್ತು ಜಲಸಂಪನ್ಮೂಲ ಇಲಾಖೆ, ಬೆಂಗಳೂರು  
೨೨/೦೧/೨೦೨೫

ಶಾಲಾ,  
ಬೆಂಗಳೂರು  
ಕೆ.ಆರ್. - ಜಲಸಂಪನ್ಮೂಲ ಇಲಾಖೆ, ಬೆಂಗಳೂರು  
ಪುಟ್ಟ ಬಾವಿ ಮೂಲದಿಂದ ಸಿಗುವ ನೀರಿನ ಬಾವಿಯನ್ನು  
ನವೀಕರಿಸಿ

ಬಾವಿಯನ್ನು ಸುಧಾರಿಸಿ, ಜಲಸಂಪನ್ಮೂಲ ಇಲಾಖೆ, ಬೆಂಗಳೂರು  
ಇಲಾಖೆ, ಬೆಂಗಳೂರು, ಸಂಖ್ಯೆ - ೨೨೨/೨೦೨೪-೫೨೪,  
ಜಲಸಂಪನ್ಮೂಲ ಇಲಾಖೆ, ಬೆಂಗಳೂರು, ಸಂಖ್ಯೆ - ೨೦.೨೦೦೦ ಸಿಗುವ ನೀರಿನ ಬಾವಿಯನ್ನು  
ನವೀಕರಿಸಿ, ಬೆಂಗಳೂರು ಇಲಾಖೆ, ಬೆಂಗಳೂರು, ಸಂಖ್ಯೆ - ೨೨೨/೨೦೨೪-೫೨೪,  
ಪುಟ್ಟ ಬಾವಿ ಮೂಲದಿಂದ ಸಿಗುವ ನೀರಿನ ಬಾವಿಯನ್ನು ನವೀಕರಿಸಿ

ಇದನ್ನು ಈ ಬಾವಿಯನ್ನು ನವೀಕರಿಸಿ ಈ ಬಾವಿಯನ್ನು ನವೀಕರಿಸಿ  
ನವೀಕರಿಸಿ ನವೀಕರಿಸಿ

ಕೆ.ಆರ್. - ಜಲಸಂಪನ್ಮೂಲ ಇಲಾಖೆ, ಬೆಂಗಳೂರು  
ನವೀಕರಿಸಿ ನವೀಕರಿಸಿ

೨೨/೦೧/೨೦೨೫  
ಶಾಲಾ, ಕೃಷಿ ಮತ್ತು ಜಲಸಂಪನ್ಮೂಲ ಇಲಾಖೆ

ಬಾವಿಯನ್ನು ನವೀಕರಿಸಿ  
೨೨/೦೧/೨೦೨೫  
ಶಾಲಾ, ಕೃಷಿ ಮತ್ತು ಜಲಸಂಪನ್ಮೂಲ ಇಲಾಖೆ

True copy attested  
Panchanan Parur  
Asst. Collector,  
Tulsi, Collectorate, Puri

English Translation of Page-50

**OFFICE OF THE REVENUE INSPECTOR, BIRAHAREKRUSHNAPUR**

**Letter No. 265 /dated- 13.08.2025**

**To,**

**The Tahasildar, Puri**

**Sub-:** Demarcation report of "Chandan Pokhari" situated in mouza-  
Gopinathpur alias Routarapur .

**Sir,**

As per your direction, I am to enclose herewith an inquiry report along with a sketch map regarding encroachment made there to in connection with 'Chandan Pokhari' located over Plot No. 564 Khata No. 126, Kisam – Jalsaya of village- Gopinathpur alias Routarapur.

This is for your information and necessary action.

**N.B.-** Report along with name of encroachers and details of encroachment are annexed herewith.

**Yours faithfully,**

Sd/-  
**Amin, Puri Tahasil**

Sd/-  
**Revenue Inspector,  
Biraharekrushnapur**

Panchanan Parida  
Assistant Collector  
Sub-Division, Collectorat, Puri

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ମିଳିତା - ଜ୍ଞାପନାଥପୁର ବନ୍ଧୁ ସମ୍ବଳ

କ୍ରମିକ ନ	ଅବୋରୋଧ କାରୀକ ନାମ	ଖାତା	ପୂର୍	ମୋଟ ରକବା	ଅବୋରୋଧ ରକବା
୧	ସୁନାମଣି ଦେଇ ପିତା- ରାଜନ ମଲ୍ଲିକ, ନିଜିଗାଁ	୧୨୭	୫୭୪	୩୦.୯୭	୩୦.୦୦୪୫
୨	ଅନାଦି ମଲ୍ଲିକ ପିତା ଦାମ ମଲ୍ଲିକ, ନିଜିଗାଁ	୧୨୭	୫୭୪	୩୦.୯୭	୩୦.୦୦୪୦
୩	ଚଇତନ ମଲ୍ଲିକ ପିତା ବରଜୁ ମଲ୍ଲିକ, ନିଜିଗାଁ	୧୨୭	୫୭୪	୩୦.୯୭	୩୦.୦୦୪୨
୪	ହସିମ ମହମଦ ପିତା ଆନୁଜ ମହମଦ, ଅଠର ନଳା	୧୨୭	୫୭୪	୩୦.୯୭	୩୦.୦୦୩୨
୫	ଧୋବ ନାୟକ, ବହୁ ନାୟକ, ନବା ନାୟକ ପିତା ଗଙ୍ଗା ନାୟକ, ନିଜିଗାଁ	୧୨୭	୫୭୪	୩୦.୯୭	୩୦.୦୦୪୭
୬	ବୈକୁଣ୍ଠ ପ୍ରଧାନ ପିତା ଗଣ୍ଡା ପ୍ରଧାନ, ଖଣ୍ଡିଆବନ୍ଧ	୧୨୭	୫୭୪	୩୦.୯୭	୩୦.୦୦୪୦
୭	ନେତ୍ର ମାଣି ବେଞ୍ଚା ସ୍ଵାମୀ -କ୍ଷେତ୍ର ବେହେରା ନିଜିଗାଁ	୧୨୭	୫୭୪	୩୦.୯୭	୩୦.୦୦୩୦
୮	ସୁବଳ ଗଡେଇ ପିତା ଅନନ୍ତ ଗଡେଇ, ନିଜିଗାଁ	୧୨୭	୫୭୪	୩୦.୯୭	୩୦.୦୦୪୦
୯	ରାମ ନାୟକ ପିତା ଅଜିବ ନାୟକ, ନିଜିଗାଁ	୧୨୭	୫୭୪	୩୦.୯୭	୩୦.୦୦୩୫
୧୦	ରାଜକିଶୋର ରାଉତ ପିତା ଗିରିଧାରୀ ରାଉତ , ଗୋପୀନାଥପୁର, ସମୁଜ ଗୋପାଳ ସାମନ୍ତରାୟ ପିତା ନରସିଂହ ସାମନ୍ତରାୟ ବା- କାଲିକା ଦେବୀ ସାହି, ପୁରୀ	୧୨୭	୫୭୪	୩୦.୯୭	୩୦.୦୦୪୦
	ମୋଟ ରକବା				୩୦.୦୪୦୦

13/08/2025  
ସମ୍ପଦ, ପୁରୀ

13.8.25  
ହାତୀ କୃଷିକ  
ନିର୍ଦ୍ଦେଶକ

True copy attested  
Panchanan Panigrahy  
Asst. Collector,  
Sudhiketa Collector, Puri

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English Translation of Page-52

## Mouza- Gopinathpur alias Routarapur

Sl No.	Name of Encroachers	Khata No.	Plot No.	Total Area (in Acre)	Area Encroached (in Acre)
1	Sunamani Dei, D/o- Rajan Mallik, Nijigaon	126	564	0.97	0.0045
2	Anadi Mallick, S/o- Dama Mallick, Nijigaon	126	564	0.97	0.0040
3	Chaitana Mallick, S/o- Baraju Mallick, Nijigaon	126	564	0.97	0.0042
4	Hasim Mohammad, S/o- Anuk Mohammad, Atharnala	126	564	0.97	0.0032
5	Dhoba Nayak, Batu Nayak, Naba Nayak S/o- Ganga Nayak, Nijigaon	126	564	0.97	0.0046
6	Baikuntha Pradhan, S/o- Ganda Pradhan, Khandiabandha	126	564	0.97	0.0040
7	Netramani Bewa, W/o- Khetra Behera, Nijigaon	126	564	0.97	0.0030
8	Subala Gadei, S/o- Ananta Gadei, Nijigaon	126	564	0.97	0.0040
9	Rama Nayak, S/o- Ajib Nayak, Nijigaon	126	564	0.97	0.0035
10	Rajkishore Rout, S/o- Giridhari Rout, Gopinathpur	126	564	0.97	0.0050
<b>TOTAL</b>					<b>0.0400</b>

Sd/-  
Amin, Puri Tahasil

Sd/-  
Revenue Inspector,  
Biraharekrushnapur

Panchanan Parja  
Assistant Collector,  
Tandrapur, Collectorate, Puri

-5X-



**ପୁରୀ ବିଭାଗ**

ପୁର ନମ୍ବର :

575

ଖଣ୍ଡନ ନମ୍ବର:

ବୌଦ୍ଧ

: ଗୋପିନାଥପୁରଠାଣ

ଚତୁର୍ଥ

: ପୁରୀ

ଥାନ

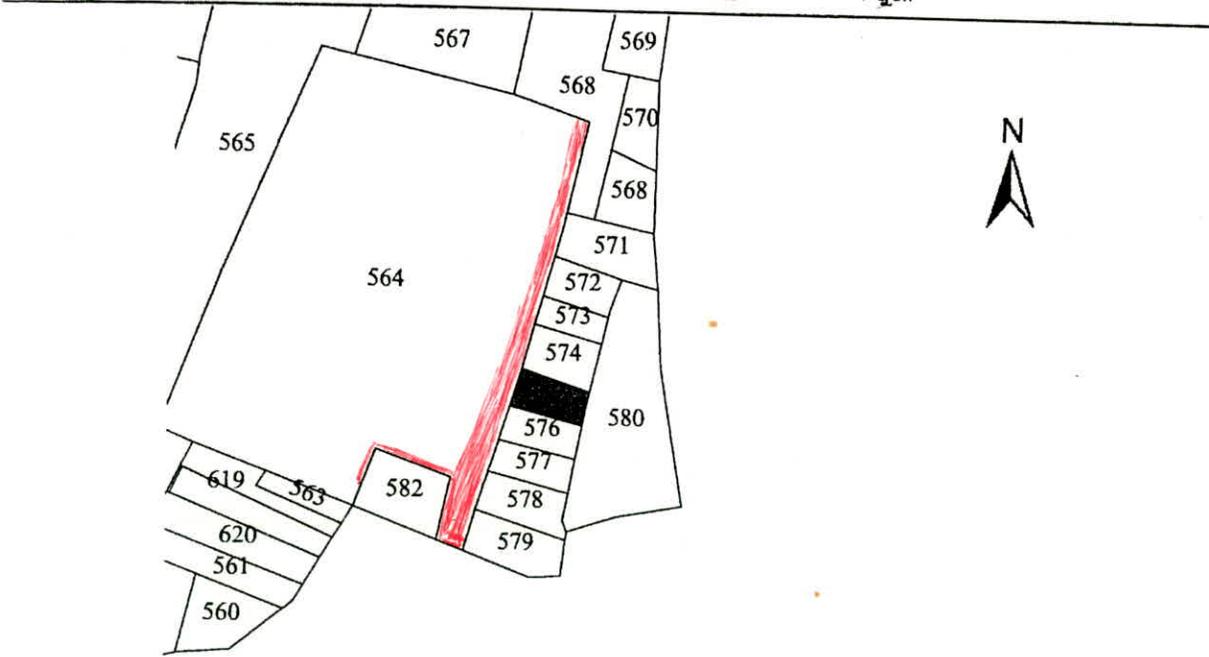
ଚତୁର୍ଥ

: 4

ଥାନ ନମ୍ବର

ଜିଲ୍ଲା

: ପୁରୀ



ଖଣ୍ଡ 500

ଯାକ୍ଷ୍ଣିକ ସମ୍ପତ୍ତି ମୁଦାବଳ ଭୋଗନମ୍ବର ୫୭୫, ଚତୁର୍ଥ ଚାକ୍ଷୁଷ  
 କର୍ମାଣକ୍ତି ଉପାଦାନକୁ ସମନ୍ୱୟ କରାଯାଇଛି ।

*[Signature]*  
 13.8.25  
 Am. N. Puri Tehsil

*[Signature]*  
 13.8.25  
 R. I. BHK Pur

Tree copy attested  
*Panchanan Panigrahy*  
 Asst. Collector,  
 Judicial Collectorate, Puri

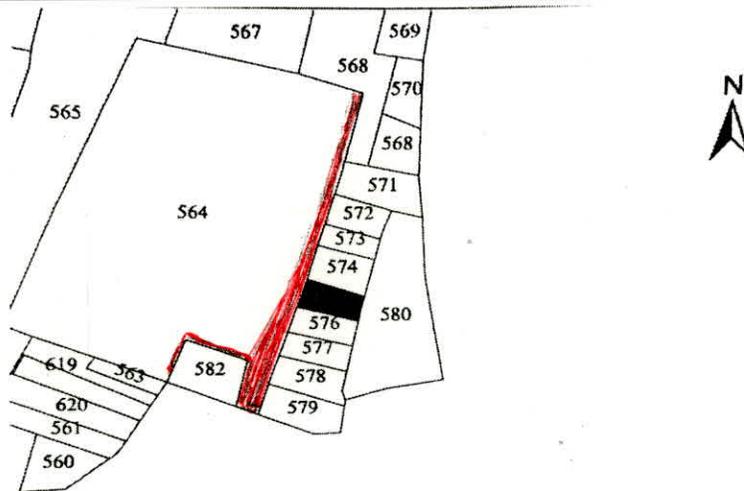


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English Translation of page-54

### Details of Plot

Plot No:	575	Khatiyani No. :	
Mouza :	Gopinathpur	Tahasil :	Puri
Police Station		Tahasil :	4
Police Station No.		District :	Puri



- The portion marked in red colour has been encroached out of the "Jalasaya" for construction of Shops, Latrine and soak pits etc.

Sd/-  
Amin, Puri Tahasil

Sd/-  
Revenue Inspector,  
Biraharekrushnapur

Panchanan Parida  
Assistant Collector,  
Judicial, Collectorate, Puri



## OFFICE OF THE SUB-COLLECTOR, PURI

Email: [subcollectorpuri@gmail.com](mailto:subcollectorpuri@gmail.com) Phone: 06752222059

Letter No. 3681 Dated. 02/04/2025

To,

**The Commissioner of Endowments,  
Odisha, Bhubaneswar.**

Subject: handing over of possession of the landed properties of the Deities Gopinath Dev & others at Gopinathpur Sasan, Puri.

Ref: Letter No.3507 dtd 27.03.25 of this office and order no.8259(3)/416-G.P(M) Dated 21.09.24 of the Office of the Commissioner of Endowments, Odisha, Bhubaneswar.

Sir,

In inviting a reference to the subject cited above and in enclosing the proceeding of the meeting held by the members of the interim trust board and others on dated 27.03.2025 in pursuance of orders of Hon'ble NGT in OA No. 193 of 2024/EZ in the matter of cleaning of Chandanpokhari at Gopinathpur Sasan, Puri I am to request you to take necessary steps in pursuance of Provisions of Sections 25 and 68 of Odisha Hindu Religious Endowment Act, 1951 for eventual eviction of unauthorized encroachers who have encroached parts of the pond.

It is further requested to move a proposal to the competent authorities in the Government to bring an amendment to the OHRE Act, 1951 in line with Section 16-A of Shree Jagannath Temple Act, 1955.

Moreover, the interim trust board may be authorized to incur expenses from the fund of the deity for de-siltation of the pond as well as for construction of the lined embankment around the pond in order to comply the order of the Hon'ble NGT.

*Dhene*  
02/04/25  
Sub-Collector, Puri

Free copy attached  
*Panchanan Parajapati*  
Asst. Collector,  
Judicial Collectorate, Puri

Memo No. 3682 /Date: 02/04/2025

Copy to BDO, Puri Sadar/ IIC, Puri Sadar PS for information and necessary action.

*Dhene*  
02/04/25  
Sub-Collector, Puri

~~5X~~

Memo No. 3683 / Date: 02/04/2025  
Copy to the Collector & DM, Puri for kind information.

*Phena*  
*02/04/25*  
Sub-Collector, Puri

True Copy attested  
*Panchanan Jaiswal*  
Asst. Collector,  
Judicial Collectorate, Puri



**OFFICE OF THE SUB-COLLECTOR, PURI**

(GEN & MISC SECTION)

Email: [subcollectorpuri@gmail.com](mailto:subcollectorpuri@gmail.com) Phone: 06752-222059

Letter No. 8749/Gen. Dated. 30.07.2025

To

**The Commissioner of Endowments, Odisha, Bhubaneswar.**

Sub:- Handing over of possession of the landed properties of the Deities Gopinath Dev & others at Gopinathpur Sasan, Puri.

Ref:- Letter No.3507 dtd 27.03.25 of this office and order No.8259(3)/416-G.P(M) Dated 21.09.24 of the Office of the Commissioner of Endowments, Odisha, Bhubaneswar and this office Letter No. 3681 dt.02.04.2025.

Sir

In inviting a kind reference to the subject cited above, I am to bring to your kind notice that the Order by the Hon'ble National Green Tribunal Eastern Zone Bench, Kolkata in O.A. No.193 of 2024 passed on dt. 04.04.2025 has not been compiled due to some legal compulsion and requirement of adequate fund as was described in this office Letter No.3681 dt.02.04.2025 cited under reference.

Therefore, It is once again requested to take necessary action and direct the Ex-Interim Trustee to hand over the detail charge to the undersigned and further authorize the undersigned to meet the expenses that would be incurred for compliance of the order of the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata.

Enclosure: order dated- 04.04.25  
of Hon'ble NGT in OA No.  
193 of 2024.

Yours faithfully,

*(Signature)*  
30/07/25

Sub-Collector, Puri

Memo No. 8750 Dated. 30.07.2025

Copy submitted to the Collector & D.M, Puri for kind information.

*(Signature)*  
30/07/25

Sub-Collector, Puri

Three copy attested  
Panchanan Parusha  
Asst. Collector,  
Judicial Collectorate, Puri



## OFFICE OF THE SUB-COLLECTOR, PURI

(General & Misc Section)

Email-subcollectorpuri@gmail.com Phone: 06752-222059

Letter No. 10510 / Gen Dated: 04.10.2025

To

**The Commissioner of Endowments,  
Odisha Bhubaneswar.**

Sub- Regarding non handing over of charge of Shree Gopinath Dev and others, At/Po-Gopinathpur Sasan @ Rautaraypur, PS- Puri Sadar, Puri by the Ex- Interim Trustee, Sri Lalit Kumar Rath.

Ref- This Office Letter No-3507 dtd 27.03.2025 & Letter No-8747 dtd 30.07.2025.

Sir,

In inviting a reference to the subject cited above, I am to intimate that as per Order No-8259/416-G dtd 21.09.2024 of Assistant Commissioner of Endowments, Bhubaneswar regarding hand over the complete charge of the institution including both movable and immovable property of Shree Gopinath Dev and others, At/Po-Gopinathpur Sasan @ Rautaraypur, PS- Puri Sadar, Puri by the Ex- Interim Trustee Sri Lalit Kumar Rath, Sri Ratha was intimated twice by this office to hand over the detail charges as per order to the undersigned. But till date he has not taken any steps towards handing over of charges, due to which the undersigned who is designated as Interim Trustee of the Interim Trust Board is unable to manage the day-to-day affairs of the deity and also unable to defend the interest of the deity in some complicated land related issues that has come to my notice while dealing with O.A. No- 193 of 2024 before the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata.

Therefore, you are requested to take necessary action and direct the Ex-Interim Trustee Sri Lalit Kumar Rath to hand over the detail charges to the undersigned without any further delay.

**Yours faithfully**

*Dhene*  
04.10.25

**Sub-Collector, Puri**

Memo No- 10511 Dt- 04, 10, 2025

Copy submitted to the Collector & D.M., Puri for information.

*Dhene*  
04.10.25

**Sub-Collector, Puri**

*True copy attested*  
*Penchenan, Jorjy*  
**Asst. Collector,**  
**Judicial Collectorate, Puri**



## OFFICE OF THE SUB-COLLECTOR, PURI

(GENERAL & MISC. SECTION)

Email: [subcollectorpuri@gmail.com](mailto:subcollectorpuri@gmail.com) Phone: 06752-222059

Letter No. 13802/ Dated. 26.12.2025

To

The Commissioner of Endowments,  
Odisha, Bhubaneswar.

**Sub-** Regarding non handing over the charges of Shree Gopinath Dev and others At/P.O.- Gopinathpur Sasan @ Rautaraypur, PS- Puri Sadar, Puri by the Ex-Interim Trustee, Sri Lalit Kumar Rath.

**Ref- 1-** Letter No-3681 dtd 02.04.2025, Letter No-8749 dtd 30.07.2025 and Letter No-10510 dtd 04.10.2025 to the Commissioner of Endowments, Odisha, Bhubaneswar.

**2-** This Office Letter No-3507 dtd 27.03.2025, Letter No-8747 dtd 30.07.25 addressed to Sri Lalit Kumar Rath, Ex-Interim Trustee.

Sir,

In inviting a kind reference to the subject cited above, I am to intimate you that Sri Lalit Kumar Rath, Ex-Interim Trustee of Shree Gopinath Dev At/P.O.- Gopinathpur Sasan @ Rautaraypur, PS- Puri Sadar was requested to hand over the complete charge of the institution including movable and immovable property to the undersigned vide letter under reference as per the Order No-8259/416-G(M) dtd 21.09.2024 of the Office of the Commissioner of Endowments, Odisha, Bhubaneswar in connection with Order dtd 30.04.2024 passed in O.A. No-18/2005 U/s 41 of the OHRE Act.

In this context, after discussion with the Ex-interim Trustee, I had deputed my staffs on dtd 22.12.2025 to the temple of Shree Gopinath Dev to verify the available records with the ex-interim trustee and to make an inventory of the records if any. From the report submitted by my staff Sri Jyotiraj Mundamajhi, SRA, it has come to my notice that Sri Rath was managing the day-to-day affairs

Asst. Collector,  
Judicial Collectorate, Puri

Phene  
25-12-25

of the deity officially from the year 2005 in the capacity of ex-interim trustee as appointed by the Commissioner of Endowments, Odisha, Bhubaneswar. As disclosed by Sri Rath during my physical interaction with him he has been managing the affairs of the deity for the last 50 years.

But report of Sri Jyotiraj Mundamajhi, SRA reveals that Sri Rath has not maintained any record thereof. The records prepared and placed for verification before Sri Jyotiraj Mundamajhi pertains to the period from 2020-21 to till date and are incomplete which clearly indicates that what ever documents he is producing now are being manufactured recently for the purpose of record.

Hence in view of the above discussion, necessary steps may kindly be taken for verification of the movable and immovable properties of the deity by some investigating agency and necessary orders may be passed for handing over the charges in pursuance of the Order No-8259/416-G(M) dtd 21.09.2024.

Yours faithfully

*Dhene*  
26-12-25

Sub Collector, Puri

Memo No- 13803 Dt- 26.12.2025

Copy submitted to the Collector, Puri for favour of kind information.

True copy attested  
*Pandharam Jaisya*  
 Asst. Collector,  
 Judicial Collectorate, Puri

*Dhene*  
26-12-25  
 Sub Collector, Puri

-X-

To

The Sub Collector, Puri

*[Handwritten signature]*  
 Sub- Regarding scrutiny of records of Gopinath Dev Temple At- Gopinathpur Sasan @ Rautaraypur P.S.- Puri Sadar, Puri.

Sir,

Respectfully I Sri Jyotiraj Mundamajhi, S.R.A. beg to state that as per the instruction, I have proceeded to Rautaraypur P.S.- Puri Sadar, Puri on dtd 22.12.2025 for verification of records, vouchers, cash books relating to all movable and immovable properties in respect of Shree Gopinath Dev Temple At- Gopinathpur Sasan @ Rautaraypur P.S.- Puri Sadar, Puri and found the following discrepancies: -

- 1- I met Sri Lalit Mohan Rath, Ex-Interim Trustee and he submitted the cash book and vouchers for the period from Financial Year 2020-21 to onwards. When I asked him to produce the vouchers relating to period before 2020-21, he said there is no such record maintained during that time.
- 2- Enen the vouchers submitted by Sri Rath for the period from 2020-21 to onwards are incomplete and cannot be considered as genuine documents.
- 3- Sri Rath, submitted a written statement that he took over the charges of the said temple from the year 2005 and unable to produce the detailed about the transaction for the period from 2005 to 2016-17. He also stated that if he would be allowed ten days more, he will be able to prepare the cash books, relating the expenditure vouchers from the financial year 2017-18 to onwards. (Written statement of Sri Rath attached herewith).
- 4- There is no such valid records with Sri Ratha for verification.

In the view of the above, I was unable to proceed further with the assigned task.

This is submitted for favour of your kind information and necessary action.

Yours faithfully

*True copy attested Jyotiraj Mundamajhi*  
*[Handwritten signature]*  
 Asst. Collector,  
 Judicial Collectorate, Puri

SRA  
 22-12-2025



~~89~~*English Translation of Page-63*

To

**The Sub- Collector, Puri.****Sub-:** Regarding handed over of charges.**Sir,**

I am Sri Lalit Mohan Rath, (MT) of Shree Gopinath Dev & Shree Nilakantheshwar Dev At/Po- Gopinathpur, Ps- Puri Sadar vide sl No.416 G(P) beg to state that, I have to hand over the charge of the trust, but failed to do so as I could not collect the requisite documents. I will collect the requisite documents and shall hand over the complete charge of the trust within ten days. Further, I am to inform that, though I had took the charge of the trust since 2005, I will produce the cash book & voucher from the financial year 2017-2018.

**Yours faithfully,****Sd/-****(Lalit Mohan Rath)****22.12.2025**

*Panchanan Jaisu*  
*Assistant Collector,*  
*Judicial, Collectorate, Puri*